

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.178 OF 2025 (SZ)

IN THE MATTER OF:

Tribunal on its own motion **Suo Motu** based on the news item published in Telangana Today dt.06.07.2025, titled "Hyderabad: Trees razed across 20 Acres at Rajendranagar, Students protest against deforestation"

Versus

TELANGANA POLLUTION CONTROL BOARD and
Others

...Respondents

**REPORT OF THE REGISTRAR OF PROFESSOR JAYASHANKAR
TELANGANA STATE AGRICULTURAL UNIVERSITY - R5**

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Date: 24 .11.2025

Place: Chennai



Mrs. H. Yasmeen Ali,
Counsel for 5th Respondent

1

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.178 OF 2025 (SZ)

IN THE MATTER OF:

Tribunal on its own motion **Suo Motu** based on the news item published in Telangana Today dt.06.07.2025, titled "Hyderabad: Trees razed across 20 Acres at Rajendranagar, Students protest against deforestation"

Versus

1. TELANGANA POLLUTION CONTROL BOARD
Through its Member Secretary, Telangana Pollution Control Board, A-3, Paryavaran Bhavan, Sanath Nagar Road, Sanath Nagar Industrial Estate, Sanath Nagar, Hyderabad, Telangana-500018
2. DISTRICT MAGISTRATE, Hyderabad
Lakdikapul, Hyderabad-500004
3. GREATER HYDERABAD MUNICIPAL CORPORATION
Through its Commissioner, CC Complex, Tank Bund Road, Lower Tank Bund, Hyderabad, 500063
4. MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, CHENNAI
1st and 2nd Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nagambakkam, Chennai-34
5. PROFESSOR JAYASHANKAR TELANGANA AGRICULTURAL UNIVERSITY
Through its Registrar, Administrative office, Rajendranagar, Hyderabad, Telangana-500030

...Respondents

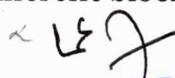
**REPORT OF THE REGISTRAR OF PROFESSOR JAYASHANKAR
TELANGANA STATE AGRICULTURAL UNIVERSITY - RESPONDENT NO.5**

1. It is to submit that, after the bifurcation of State of Andhra Pradesh in the year 2014, the Respondent No.5 University was established on 03.09.2014 by an act of legislature. The Respondent No.5 University is


REGISTRAR
Professor Jayashankar Telangana
Agricultural University
Rajendranagar, Hyderabad-500030.

named in honour and memory of Professor Jayashankar, an eminent educationist and an ardent Telangana ideologue is the only Farm University of Telangana State. It was established as per G.O.Ms.No.7, Agricultural and Cooperation (Agril III) Department, Government of Telangana dated 31.07.2014 adapting the ANGRAU act 1993 as "The ANGRAU Act of 1963 (Telangana Adaptation) order, 2014". PJTSAU has eleven constituent colleges with eight of those devoted to faculty of Agriculture, two to faculty of Agricultural Engineering and Technology and one to faculty of Community Science. In addition, there are twelve constituent polytechnics (eleven in Agriculture and Agricultural Engineering). There are Sixteen Agricultural Research Stations, including three Regional Agricultural Research Stations, nine Telangana Rythu Vigyan Kendras (TRVKs), eight Krishi Vigyan Kendras (KVKs), one each of Extension Education Institute (EEI), Agricultural Information and Communication Centre (AI&CC), Agricultural Technology Information Centre (ATIC) and Electronic Media Wing spread across the State with Scientific supporting and Administrative Staff, apart from a good contingent of Labour Force. It caters to the needs of an enterprising farming community of Telangana, which is endowed with abundant natural resources, diverse soil and agro-climatic conditions suitable for varied cropping systems and has the potential to become the 'Seed bowl of India'.

2. It is submitted that as the Respondent No.5 University is filled up with invasive weeds and exotic species such as Eucalyptus and Subabul which are abundantly found in the campus, the Vice-Chancellor of the Respondent No.5 University requested the Hyderabad Metropolitan Development Authority (HMDA) to take up Plantation of valuable native tree species of Telangana in the University campus.
3. It is submitted that in pursuance thereof, the officers of the Respondent No.5 University along with the officials of Urban Forestry, Hyderabad Metropolitan Development Authority (HMDA) on 17.01.2025 have conducted survey and enumeration of tree species, in the different blocks


REGISTRAR
Professor Jayashankar Telangana
Agricultural University
Rajendranagar, Hyderabad-500030.

of Respondent No.5 University. The said officers recommended for removal of Eucalyptus and Subabul trees, so as to take up plantation of valuable native tree species of Telangana. The officers participated in the said survey are as follows:

Officers from PJTAU:

- i. Dr Syed Ahmed Hussain, PS (Agro.) & Head, College Farm and Main Farm, PJTAU, Rajendranagar
- ii. Dr R.V.T. Balazzii Naaiik, PS (Agro.), AICRP on Forage Crops and Utilization, PJTAU, Rajendranagar
- iii. Dr. A.V. Ramanjaneyulu, PS (Agro.) & Head, AICRP on Agroforestry, PJTAU, Rajendranagar
- iv. Dr. T. Chaitanya, Scientist (Soil Science), AICRP on Agroforestry, PJTAU, Rajendranagar

Officers from HMDA:

- i. Mr. Nizamuddin, DRO, HMDA, Hyderabad
 - ii. Mrs. L. Soumya, DRO, HMDA, Hyderabad
4. It is submitted that on 06.02.2025, the Director, Urban Forestry, HMDA sent the Report prepared by Forest Manager-I, Urban Forestry, HMDA to the Respondent No.5 for taking necessary action in the matter. In the said Report, the Forest Manager-I, Urban Forestry, HMDA reported as follows:
- i. To retain 869 trees (280+148+202+239) in 4 Blocks i.e., Block 1 to Block 4;
 - ii. To remove 3521 trees i.e., 521 Eucalyptus and 3000 Subabul trees in 4 Blocks (Block 1 to Block 4) with the intimation to Divisional Forest Officer, Ranga Reddy District;
 - iii. To remove 114 trees in 4 Blocks (Block 1 to Block 4) with the permission of Forest Department.


REGISTRAR
Professor Jayashankar Telangana
Agricultural University
Rajendranagar, Hyderabad-500030.

5. It is submitted that vide Lr.No.145/PS/AF/Eucalyptus and Subabul trees/2025 dated 19.03.2025, the Principal Scientist (Agronomy) & Head of AICRP on Agroforestry, PJTAU informed the Divisional Forest Officer, Ranga Reddy District that the Respondent No.5 University has decided to remove 521 Eucalyptus and 3000 Subabul trees as they have attained gestation period and it was further informed to plant different tree species to develop various sustainable and profitable agroforestry models in the blocks as it will be useful for further research and help stake holders such as farmers, scientists, research scholars, students, industries, entrepreneurs etc. The Principal Scientist (Agronomy) & Head of AICRP on Agroforestry, PJTAU further sought permission for felling of 521 Eucalyptus and 3000 Subabul trees.

6. It is submitted that the District Forest Officer vide Lr.No.1074/2025/SB-5 dated 07.04.2025 informed the Respondent No.5 University that, the State Government vide G.O.Ms.No.23 dated 05.07.2017 has contemplated procedure to be followed to accord felling permissions for person/Firm/Company etc. intending to fell tree growth existing in patta land or Government assigned/leased land in the State of Telangana. It was further informed that for felling species like Subabdu, Prosopisjuliflora, Neem, Cassia siamea, Ziziphus jujuba, Ashoka, Gliricidea, Eucalyptus etc. which are exempted under WALTA, 2002 and also other species exempted under Telangana Forest Produce (Transit) Rules, 1970, only self-certification is required as per G.O.Ms.No.23 dated 05.07.2017 and no formal felling permission is required from Forest Department.

7. It is submitted that in response thereof, the Director of Research of the Respondent No.5 University vide Memo No.1010/Res.II/2024-25 dated 24.04.2025 permission is accorded to the Principal Scientist (Agronomy) & Head of AICRP on Agroforestry, PJTAU for removal of 521 Eucalyptus and 3000 Subabul trees in 4 different blocks in the University. Further the Respondent No.5 University also formulated a Committee to float Tender Notification for auctioning the trees. The committee was entrusted


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Agricultural University
Rajendranagar, Hyderabad-500030.

with the responsibilities for removal of trees and roots, filling of trenches, selecting suitable plants for planting, maintaining and making arrangements for watering and survival of plants etc.

8. It is submitted that on 30.04.2025, the Principal Scientist (Agronomy) & Head of AICRP on Agroforestry, PJTAU while enclosing Tender Notification requested the Director of Research, PJTAU to approve for posting on Respondent No.5 University website for wide circulation. The Director of Research, PJTAU on 07.05.2025 permitted to post the Tender Notification in the University website for wider circulation.
9. It is submitted that on 20.05.2025, the Principal Scientist (Agronomy) & Head of AICRP on Agroforestry, PJTAU informed the Director of Research, PJTAU that the Tender Notification was posted on the PJTAU website on 08.05.2025 and the auction will be done at 11 AM on 21.05.2025 at AICRP on Agroforestry, Rajendranagar in the presence of Auction Committee.
10. It is submitted that on 21.05.2025, the sealed tenders were opened. One Sri Lorven Enterprises quoted highest rate for Eucalyptus @ 4700/- per ton and one Sri Laxmi Wood Suppliers quote highest rate for Subabul @ 4800/- per ton. As such Sri Lorven Enterprises was informed to furnish caution deposit. However, the said Sri Lorven Enterprises on 28.05.2025 informed the Respondent University that it do not want to continue and requested to award the tender to Sri Laxmi Wood Suppliers who is the next highest bidder.
11. It is submitted that on 28.05.2025, the Respondent No.5 University awarded the tender to Sri Laxmi Wood Suppliers for cutting of 3000 Subabul @ 4800/- per ton and 521 Eucalyptus trees @ 4700/- per ton and informed them to handover the caution deposit of Rs.2,00,000/- (Rupees Two Lakhs only). The cheque No.226598 dated 23.06.2025 for an amount of Rs.2,00,000/- (Rupees Two Lakhs only) received towards


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Professor Jayashankar Telangana
Agricultural University
Rajendranagar, Hyderabad-500030.

caution deposit was handed over to the Comptroller of the Respondent No.5 University on 10.07.2025.

12. It is submitted that from 26.06.2025 to 27.07.2025 harvesting of eucalyptus and subabul trees was done by Sri Laxmi Wood Suppliers. During the said harvesting, 353230 Kgs of debarked subabul wood and 277945 Kgs of debarked eucalyptus wood was transported from Block-1 to Block-3 of the Respondent No.5 University. On harvesting the said 3521 trees, an amount of Rs.30,01,846/- (Rupees Thirty lakhs One Thousand Eight Hundred and Forty-Six only) fetched to the University. The Balance amount of Rs.28,01,846 (Rupees Twenty-Eight lakhs One Thousand Eight Hundred and Forty-Six only) was deposited by Sri Laxmi Wood Suppliers directly in to the Respondent No.5 University account. Further on 18.10.2025 and 21.10.2025, 28.670 tons of Eucalyptus and 50.470 tons of Subabul was harvested from Block-4 of the Respondent No.5 University and it fetched the University an amount of Rs.3,78,301/- (Rupees Three Lakhs Seventy-Eight Thousand and Three Hundred and one only). The said amount was credited to the University on 06.11.2025.
13. It is submitted that the entire exercise was carried out by the Respondent No.5 University in a transparent manner without any ambiguity. There is no truth in the News Item published on Telangana Today daily News Paper on 06.07.2025 under the headlines "Trees razed across 20 acres at Rajendranagar, Students protest against deforestation".
14. It is submitted that, in order to revive traditional native plants of Telangana, a massive plantation drive is taken up in the campus starting from Botanical Garden which has been badly neglected in the past 15 fifteen years. Further the HMDA has identified an area of 150 Acres in the Respondent No.5 University for taking up plantation program under 'Vanamahostavam'. Around 30 native timber, wild fruit and wild flower bearing tree species along with a wide variety of Bamboo varieties are planted to revive and rejuvenate the Botanical Garden. The said plantation program is assisted fully by the Forest Department and HMDA


REGISTRAR
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Agricultural University
Rajendranagar, Hyderabad-500030.

authorities as requested by the Respondent No.5 University. The Hon'ble Chief Minister for the State of Telangana, Sri A. Revanth Reddy garu launched plantation program at Respondent No.5 University on 07.07.2025. In the said program was conducted with the complete support from State Government and students from Respondent No.5 University, volunteers and locals participated.

- 15.** It is submitted that the Vice-Chancellor of the University after noticing the false publication in the newspapers on 06.07.2025 addressed media stating that, few people are spreading lies and false information in social medial platforms regarding removal of trees in the campus and he further appealed to the people, students and youth stating that no one should be influenced by false propaganda. The Vice-Chancellor also stated that the Botanical Garden which was once very magnificent in the university has been neglected for the last 15 years and had been closed due to the presence of unwanted trees such as subabul and eucalyptus etc. and the removal of subabul and eucalyptus trees is part of Vana Mahostavam program. He also urged the public to not to believe any misconceptions about the same. The brief given by Vice-Chancellor of the University was widely published in the local and national News Papers the following day i.e., on 07.07.2025. The said news articles are filed herewith for kind perusal.

It is therefore prayed that this Hon'ble Tribunal may be pleased to close the Suo-Motu Original Application No.178 OF 2025 (SZ) and drop all further proceedings in the interest of justice.


REGISTRAR
Professor Jayashankar Telangana
Agricultural University
Ward No. 500030
Registrar
Report of the Professor Jayashankar
Telangana State Agricultural University-
Respondent No.5



**HYDERABAD METROPOLITAN DEVELOPMENT AUTHORITY
URBAN FORESTRY**

HGCL Office building, Nanakramguda, Hyderabad-500 032

Lr. No.921/2/UF/HMDA/2024

Date: 06-02-2025

From
K. Srinivas, I.F.S.
Director, Urban Forestry,
HMDA, Nanakramguda,
Hyderabad - 500 008

To
The Vice Chancellor
Professor Jayashankar Telangana
Agriculture University
Rajendranagar, Hyderabad - 500 030

Sir,

Sub: HMDA - UF - Survey and enumeration of tree species in different blocks of PJTAU, Rajendranagar - Report forwarded - Reg.

Ref: Report of the Forest Manager-I, Urban Forestry, HMDA

-000-

With reference to the subject cited above, it is submitted that the officials of Urban Forestry, HMDA along with officials of Prof. Jayashankar Telangana Agricultural University have conducted survey and enumeration of tree species in different blocks of PJTAU, Rajendranagar and the same is herewith forwarded for taking further necessary action in the matter.

Encl: As above.

Yours faithfully


DIRECTOR,

Urban Forestry

HMDA




Professor Jayashankar Telangana Agricultural University
Rajendranagar, Hyderabad - 500 030

The survey and enumeration of tree species in different blocks of PJTAU, Rajendranagar was done on 17-01-2025. The following officers participated in the survey:

Dr Syed Ahmed Hussain, PS (Agro.) & Head, College Farm and Main Farm, PJTAU, Rnagar
Dr R.V.T. Balazhi Naalik, PS (Agro.), AICRP on Forage Crops and Utilization, PJTAU, Rnagar
Dr. A.V. Ramanjaneyulu, PS (Agro.) & Head, AICRP on Agroforestry, PJTAU, Rnagar
Dr. T. Chaitanya, Scientist (Soil Science), AICRP on Agroforestry, PJTAU, Rnagar
Mr. Nizamuddin, DRO, HMDA, Hyderabad
Mrs. L. Sounaya, DRO, HMDA, Hyderabad

Details of tree species identified in different blocks at PJTAU, Rajendranagar

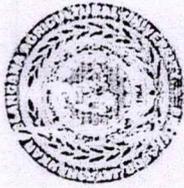
S. No	Common Name	Scientific Name	Block 1 (63 acres) For new agribiodiversity park (ABDP)	Block 2 (38 acres) (30 acres for planation by HMDA)	Block 3 (10 acres) (10 acres for planation by HMDA)	Block 4 (40 acres) (20 acres for plantation by HMDA)	Remarks
1	Snikakai	<i>Acacia concinna</i>				3	retain
2	Indian date	<i>Phoenix sylvestris</i>				46	retain
3	Indian elm (Nemali nara)	<i>Holoptelea integrifolia</i>	10	5		27	RETAIN

Dr. R. V. T. Balazhi Naalik

Andaman redwood	<i>Pterocarpus marsupium</i> Roxb	53			6	RETAIN
5. Sandalwood	<i>Santalum album</i>	13	12		32	RETAIN
6. Tamarind	<i>Tamarindus indica</i>	134	126		72	RETAIN
7. South India soapnut	<i>Sapindus trifoliatus</i>		7	5	13	RETAIN
8. Neem	<i>Azadirachta indica</i>	56	32	56	23	RETAIN
9. Indian gum tree	<i>Anogeissus latifolia</i> (Gullikaya)					RETAIN
10. Black catechu	<i>Acacia catechu</i>					RETAIN
11. Teak		14	5			RETAIN
12. Marri				2		RETAIN
13. Regu				30		RETAIN
14. Jamun				50		RETAIN
15. Naileru			12			RETAIN
16. Loddi			8			RETAIN
17.					2	
18. Secma chinta					15	RETAIN
	Total	280	202	148	239	

[Signature]
D.F.R.D

Blocks in PJTAU, Rnagar



**Professor Jayashankar Telangana Agricultural University
Rajendranagar, Hyderabad - 500 030**

The survey and enumeration of tree species in different blocks of PJTAU, Rajendranagar was done on 17-01-2025. The following officers participated in the survey.

- Dr Syed Ahmed Hussain, PS (Agro.) & Head, College Farm and Main Farm, PJTAU, Rnagar
 Dr R.V.T. BalazziNaalik, PS (Agro.), AICRP on Forage Crops and Utilization, PJTAU, Rnagar
 Dr A.V. Ramaniyeyulu, PS (Agro.) & Head, AICRP on Agroforestry, PJTAU, Rnagar
 Dr T. Chaitanya, Scientist (Soil Science), AICRP on Agroforestry, PJTAU, Rnagar
 Mr. Nizamuddin, DRO, HMDA, Hyderabad
 Mrs. L. Soumya, DRO, HMDA, Hyderabad

Details of tree species identified in different blocks at PJTAU, Rajendranagar

S. No	Common Name	Scientific Name	Block 1 (63 acres) For new agribiodiversity park (AIBDP)	Block 2 (38 acres) (30 acres for plantation by HMDA)	Block 3 (10 acres) (10 acres for plantation by HMDA)	Block 4 (40 acres) (20 acres for plantation by HMDA)	Remarks
1	Eucalyptus		184	195	46	96	REMOVE WITH INTIMATION TO DFO
2	Subabul		1200	800		1000	REMOVE WITH INTIMATION TO DFO
		(contd)	1384	995	46	1096	

Blocks in PJTAU, Rnagar

[Signature]
D.F.R.

Copper pod/yei ow flame tree	<i>Leptochloa rumpi</i> <i>arpum</i>						Remove with pe mission of FOREST
5. Frangi ani/Temple Tree	<i>Plumeria rubra</i>					22	Remove with pe mission of FOREST
6. Siris	<i>Albizia lebeck</i>			12			Remove with pe mission of FOREST
7. Flame tree/Gulmochar	<i>Delonix regia</i>		7			1	Remove with pe. mission of FOREST
8. Kassod tree	<i>Cassia siamea</i>		7				Remove with permission of FOREST
9. Geilka	<i>Ziziphus xylopyrus</i>	3					Remove with permission of FOREST
10. Pongamia		32					Remove with permission of FOREST
11. Chinna Asre				7			Remove with permission of FOREST
12. Naila tumma				1		1	Remove with permission of FOREST
13. Tabebuia aurea						21	Remove with permission of FOREST
	Total	35	14	20		45	


Dy. R/o

Blocks in PJTAU, Rnagar

ABSTRACT

Sl. No	Description	Retain	Remove with Intimation to DFO	Remove with permission of Forest
1	Block 1 (63 acres) For new Agribiodiversity park (ABDP)	280	1384	35
2	Block 2 (38 acres) (30 acres for plantation by HMDA)	148	995	14
3	Block 3 (10 acres) (10 acres for plantation by HMDA)	202	46	20
4	Block 4 (40 acres) (20 acres for plantation by HMDA)	239	1096	45
	Total	869	3521	114

E. Arora
Forest Manager-1
Urban Forestry, HMDA



Professor Jayashankar Telangana Agricultural University
AICRP on Agroforestry, Rajendranagar, Hyderabad-500 030

Dr. A.V. Ramanjaneyulu
M.Sc. (Ag.), Ph.D.
Pr. Scientist (Agro.) & Head

Mobile: 9441312264
E-mail: agroforestryhyd@gmail.com

Lr.No.145/PS/AF/Eucalyptus and subabul trees/2025 Dated:19.03.2025

To
The Divisional Forest Officer
Ranga Reddy district

Sir,

Sub: PJTAU - AICRP on Agroforestry – Felling of Eucalyptus and Subabul trees –
Permission – Req. - Reg.

Ref: 1. Telephonic discussions with the office of DFO, Ranaga Reddy District on
19.03.2025
2. Lr. No. 921/2/UF/HMDA/2024 dt. 06.02.2025 of the Director, Urban
Forestry, HMDA.

I wish to state that, a total number of 521 Eucalyptus trees and 3000 Subabul trees are present in different blocks in PJTAU campus, Rajendranagar (enclosed). It is decided to remove them as they have attained gestation period and plant different tree species to develop various sustainable and profitable agroforestry models in these blocks. It will be useful for furthering research and also for various stake holders viz., farmers, scientists, research scholars, students, industries, entrepreneurs etc.,

In view of the above, permission may kindly be accorded for felling of 521 Eucalyptus trees and 3000 Subabul trees for the said purpose.

Thanking you,

Yours faithfully,

PRINCIPAL SCIENTIST (AGRO.) & HEAD

Principal Scientist (Agronomy) & Head
AICRP on Agroforestry, PJTS Agril. University
Rajendranagar, Hyderabad - 500 030, TS

Copy submitted to

The Director of Research, PJTAU, Rajendranagar this for favour of kind information

OK

Dr. A.V. Ramanjaneyulu
19/3/25

GOVERNMENT OF TELANGANA
FOREST DEPARTMENT

Re.No 1074/2023NH-5,
Date: 07/04/2025.

Office of the Forest Divisional Officer,
Shamshabad.

Sri D.Sudhakar Reddy, Dy.CEO
District Forest Officer &
Forest Divisional Officer (FAC),
Shamshabad.

Subj:- TGFD - PJTAU- AICRP on Agroforestry - Felling of Eucalyptus and
Subabultrees - Removal of trees - Inquiry report Request -Regarding.

Ref:- 1. G.O.Ms.No.23, EFS&T (For.I) Dept., Dt.05.07.2017
2. Professor Jayashankar Telangana Agricultural University (PJTAU)
Re.No.145/PS/AF/Euclyptus and Subabul trees/2025 Dt.19.03.2025

Adverting to subject and reference 2nd cited, it is informed that, vide reference 1st cited, government have contemplated procedure to be followed to accord felling permissions for Person/Firm/Company etcintending to fell tree growth existing on the patta land or Government assigned/leased land in the state of Telangana.

In this regard it is informed that, only self-certification is required as per G.O.Ms.No.23, EFS&T (For.I) Dept., Dt.05.07.2017 for species like Subabul, prosopisjuliflora (Sarkar tumma), Neem (vepa), Cassia siamea, Ziziphus jujuba (Regu), Ashoka, Gliricidea, Eucalyptus (Neelagiri) etewhich are exempted under WALTA 2002 and also other species exempted under Telangana Forest Produce (Transit) Rules 1970. Noformal felling permission is required from Forest Department for exempted species only self-certification is sufficient. Hence it is requested to follow the G.O.Ms.No.23, EFS&T (For.I) Dept., Dt.05.07.2017.

Encl: As above.

Sd/-
Forest Divisional Officer,
Shamshabad.

To
The Principal Scientist (Agro) & Head Professor Jayashankar Telangana Agricultural University
(PJTAU).

Copy submitted to District Forest officer, Ranga Reddy for favour of information.

//T.C.B.O//

Sr. Asst.

**GOVERNMENT OF TELANGANA
FOREST DEPARTMENT**

RC. No. 1074/2025/SB-5
Dated: 07/04/2025

Office of the Forest Divisional Officer
Shamshabad

Sri. D. Sudhakar Reddy, Dy. CF.,
District Forest Officer &
Forest Divisional Officer (FAC),
Shamshabad

Sub: TGFD – PJTAU – AICRP on Agroforestry – Felling of Eucalypts and Subabul trees – Removal of trees – Enquiry report - Request – Regarding.

Ref: 1. Go. Ms. No. 23, EFS&T (For.I) Dept., Dt. 05.07.2017

2. Professor Jayashankar Telangana Agricultural University (PJTAU)

Rc. No. 145/PS/AF/Eucalyptus and Subabul trees/2025 Dt. 19.03.2025

Adverting to subject and reference 2nd cited, it is informed that, vide reference 1st cited, government have contemplated procedure to be followed to accord felling permissions for Person/Farm/Company etc. intending to fell tree growth existing on the patta land or Government assigned leased land in the state of Telangana.

In this regard, it is informed that, only self-certification is required as per Go. Ms. No. 23, EFS&T (For.I) Dept., Dt. 05.07.2017 for species like Subabul, *Prosopis juliflora* (Sarkar tumma), Neem (Vepa), Cassia siamea, *Ziziphus jujuba* (Regu), Ashoka, Gliricidea, Eucalyptus (Neelagiri) etc., which are exempted under WALTA 2002 and also other species exempted under Telangana Forest Produce (Transit). Rules 1970. No formal felling permission is required from Forest Department for exempted species only self-certification is sufficient. Hence, it is requested to follow the Go. Ms. No. 23, EFS&T (For.I) Dept., Dt. 05.07.20217.

Encl: As above.

Sd/-
Forest Divisional Officer,
Shamshabad

To
The Principal Scientist (Agro.) & Head, Professor Jayashankar Telangana Agricultural University (PJTAU).

Copy submitted to Directriect Forest Officer, Ranga Reddy for favour of information.

//T.C.B.O//

Sr. Asst.

GOVERNMENT OF TELANGANA
ABSTRACT

FORESTS – Simplified process to accord tree felling permission under WALTA 2002 – Amendment - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (FOR.I) DEPARTMENT

G.O.Ms.No.23

Dated:05.07.2017

Read the following:

1. G.O.Ms.No.19, EFS&T (For.I) Dept., Dt.13.05.2016.
2. G.O.Ms.No.30, EFS&T (For.I) Dept., Dt.28.05.2016.
3. From the PCCF, TS, Hyd., Lr. No.1109/2015/Prod.2/TS, Dt:05.06.2017.

ORDER

Government after careful examination of the proposal of Principal Chief Conservator of Forests (HoFF), Telangana State, Hyderabad in the letter 3rd read above, hereby issue the following amendment in the Appendix to G.O.Ms.No.19 & 30, EFS&T (For.I) Department Dated:13.05.2016 & 28.05.2016 respectively:-

AMENDEMENT

1. Person/Firm/Company intending to fell tree growth existing on the patta land or Government assigned/leased land for establishing new industry in the state of Telangana shall furnish details of trees proposed to be felled in the TS-iPASS Common Application Form (Telangana State Industrial Project Approval and Self Certification System) along with required documents and fees to be paid towards tree felling permission and security deposit for ensuring re-planting of the area under WALTA 2002 & WALTA Rules 2004 and amendments issued therein and in other cases on the website of Forest Department of Telangana "www.tgfmis.com". Upon successful filing of TS-iPASS Common Application Form or forest department website, the details of trees to be felled will be forwarded online to the concerned Forest Divisional Officer/District Forest Officer/Designated Officer along with enclosures/certificates and payment details through online application coupled with SMS alert for according tree felling permission under WALTA 2002 & WALTA Rules 2004 and amendments therein under intimation to the applicant through SMS alert to the registered mobile number. The applicant shall be able to monitor the status of application online by using user ID and password generated for TS-iPASS Common Application Form. In other cases filed on www.tgfmis.com, user id and password will be generated online.
2. An amount of Rs.50.00 (Rupees Fifty Only) per tree for urban residential and institution areas and Rs.100.00 (Rupees Hundred only) per tree for commercial areas shall be payable towards inspection fee as prescribed under WALTA 2002 & WALTA Rules 2004 and amendments therein. The inspection fee shall be paid online through the department's website or through TS-iPASS Common Application Form. A system generated receipt shall be made available to the applicant towards the fee paid.
3. If the proposed land for tree felling is recorded as "forest" in any Government record (Revenue/Forest) and as defined by the Hon'ble Supreme Court of India, the provisions of Forest (Conservation) Act (FCA), 1980, will be attracted as per the orders of Hon'ble Supreme Court in W.P. Civil No.202 of 1995. In such cases, prior permission of Government of India will be essential for felling the trees and conversion
(PTO)

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of such forest land for any non-forestry purpose. Detailed guidelines and procedure for submitting online application for seeking prior permission from Government of India for diversion of forest land for non-forestry purpose under Forest (Conservation) Act, 1980 and Wildlife (Protection) Act, 1972, and Forest (Conservation) Rules, 2003 and amendments issued therein as well as Guidelines issued therein are available at Ministry of Environment, Forest & Climate Change (MoEF & CC), Govt. of India's website **forestsclearance.nic.in**.

4. The Principal Chief Conservator of Forests & Head of Forest Force will get the trees enumerated falling in Industrial Local Authority (ILA) based on the report received from Industry Department (TSIIC).
5. The applicant shall enclose the list of trees existing in the proposed land and trees proposed to be felled in **Annexure-II** in TS-iPASS Common Application Form or on forest department website. If the tree growth proposed to be felled is exempted under WALTA 2002 & WALTA Rules 2004 and amendments issued therein and species exempted under Telangana Forest Produce (Transit) Rules, 1970, Self-Certificate to this effect in Form-13A prescribed under WALTA 2002 & WALTA Rules 2004 and amendments issued therein will be sufficient and no further permission for felling of such trees will be required. For trees other than exempted under WALTA rules 2004, the details have to be furnished by the applicant under Form-13 prescribed under WALTA 2002 & WALTA Rules 2004 and amendments issued therein and enumeration list of trees to be felled has to be furnished in **Annexure-II**. If proposed trees include both exempted and non-exempted tree species under WALTA 2002 & WALTA Rules 2004 and amendments issued therein and under Telangana Forest Produce (Transit) Rules, 1970, Application has to be given in **Form-13**. For tree species not exempted under WALTA 2002 & WALTA Rules 2004 and amendments issued therein and under Telangana Forest Produce (Transit) Rules, 1970, prior felling permission from Forest Divisional Officer/ District Forest Officer/Designated Officer is required and if such trees are felled without prior permission, the same will tantamount to an offence and the offender will be liable to be punished under provisions of WALTA 2002 & WALTA Rules 2004 and amendments issued therein and Telangana Forest Produce (Transit) Rules, 1970/Telangana Forest Act, 1967 and amendments issued therein.
6. The Applicant shall submit online "Certificate of Ownership of Tree/Forest Produce" proposed to be felled from the concerned Tahsildar in the **Annexure-IV** required under Rule 5(3) of A.P. Forest Produce (Transit) Rules, 1970, while applying for tree felling permission under TS-iPASS Common Application Form or forest department website. Certificate of Ownership of Tree/Forest Produce from Tahsildar is not required, if proposed trees are exempted under WALTA 2002 & WALTA Rules 2004 and amendments issued therein and under Telangana Forest Produce (Transit) Rules, 1970. On successful filing of online application along with required certificate/enclosures on TS-iPASS, an SMS alert will be sent to the concerned Forest Divisional Officer/District Forest Officer/ Designated Officer and simultaneously to the applicant as well.
7. On receipt of details furnished under TS-iPASS Common Application Form online or forest department website, the Forest Divisional Officer/ District Forest Officer/ Designated Officer shall verify correctness of online application submitted in Form-13, Form-13A along with Certificate of Ownership of tree growth / Forest Produce in **Annexure-IV** and Enumeration List of trees to be felled in **Annexure-II** and if any deficiency is noticed, the same shall be informed to the applicant filed under TS iPASS through e-mail within three working days and in other (Contd...)

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cases within one week. Simultaneously, SMS alert will also be sent to the applicant.

8. On receipt of details furnished under TS-iPASS Common Application Form online, the Forest Divisional Officer/District Forest Officer/Designated Officer will forward the application through online to the Forest Range Officer (FRO) concerned within two working days of receipt of application in complete shape and within one week in case of forest department website. While forwarding the application to the Forest Range Officer, the TGMIS (online application) will randomly select any of the inspecting officer i.e., Forest Section Officers (FSO) working within the Range for 100% checking of the tree growth in the enumeration list. The Forest Range Officer will verify the location and extent of Patta land/Government assigned land/Government allocated land, tree growth, distance from the nearest Reserve Forest etc. The Inspecting Officer/Forest Section Officer shall not be given responsibility of inspecting same premises second time.
9. If the proposed area for felling of trees is more than 2 Ha, it will be categorised as **High Risk Category**. If the area is less than 2 Ha, the Forest Range Officer will test check 10% of the trees listed in the Enumeration List on random basis covering the entire area. However, if the proposed area is more than 2 Ha falling into high risk category, the Forest Divisional Officer/District Forest Officer/Designated Officer shall carry out the test check of 10% of the trees in the Enumeration List, in addition to test check done by the Forest Range Officer.
10. In land proposed for tree felling, if no yield of timber is expected, and by and large only firewood/root wood is expected, the applicant shall lay Sample Plots of 10 M x 10 M size for every 1 acre (0.4 Ha.) of land and arrive at the yield of firewood as well as faggot/root wood as the case may be. Such wood should be stacked in regular shaped stacks for arriving at the accurate yield figures; these should not be heaped irregularly. All the Sample Plots and extracted produce shall be 100% test checked by Forest Section Officer and 20% by the Forest Range Officer.
11. After verification/test check of the Enumeration List & the produce as detailed above, the Forest Range Officer will submit the Inspection Report online along with Enumeration List and **Estimate Of Yield** of Forest Produce (Timber and Fire/faggot/root wood) species wise including Bamboo, if any, to the Forest Divisional Officer/ District Forest Officer/Designated Officer in **Annexure-V**.
12. Inspection report of the Forest Range Officer in the prescribed **Annexure-V** shall be submitted to the Forest Divisional Officer/District Forest Officer/Designated Officer concerned online within one working days (24 hours) of the inspection in case of applications filed through TS-iPASS and within one week in other cases.
13. Scanned copy of inspection report shall be sent to the applicant on his registered e-mail address within (48) hours apart from SMS alert in case of application filed through TS-iPASS and within three working days in case of forest department website.
14. All the expenses towards marking, enumeration, extraction, stacking etc., will be borne by the applicant.
15. On receipt of Inspection Report of tree enumeration list online in **Annexure-V** from the Forest Range Officer, the Forest Divisional Officer/District Forest Officer/Designated Officer will accord **Tree Felling Permission online** within three working days of receipt of the inspection
(Contd...)

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report in the **Annexure-VI** and within one week in case of forest department website. The order of the felling permission will be scanned and uploaded on the website and simultaneously copy of order will be sent to the applicant through e-mail. The applicant shall take-up felling of tree growth only after receipt of the permission from the competent authority.

16. For according tree felling permission, following authorities are empowered:

Sl. No.	Tree species	Authority to give permission to fell tree growth
1.	Eucalyptus, Su-babul and Casuarina exempted under WALTA 2002 and other species exempted under Telangana Forest Produce (Transit) Rules 1970	No permission required, Self-Certification from the applicant is sufficient.
2.	Trees other than (1) above, Teak, Rosewood, Red Sanders, Sandalwood	Forest Range Officer/Designated Officer under WALTA up to (20) Nos. of trees.
3.	Trees exceeding (20) Nos. other than (1) above, Teak, Rosewood, Red Sanders, Sandalwood.	Forest Divisional Officer/ District Forest Officer/Designated Officer.
4.	Tree species belonging to Teak, Rosewood (high risk tress).	Forest Divisional Officer/ District Forest Officer/Designated Officer as per existing norms under T.S. Forest Produce (Transit) Rules, 1970 or Circular instructions issued by Prl.CCF.(Circulars issued shall be posted on department website)
5.	Tree species belonging to Red Sanders, Sandalwood (High risk trees)	Forest Divisional Officer/ District Forest Officer / Conservator of Forests /Prl.CCF as per existing norms under T.S. Forest Produce (Transit) Rules, 1970or Circular instructions issued by Prl.CCF. (Circulars issued shall be posted on department website)

17. The felling permission granted will not bestow any right to the applicant to transport the timber without obtaining **Transit Permit** from the Competent Authority (Forest Divisional Officer/ District Forest Officer concerned) under **Telangana Forest Produce (Transit) Rules, 1970**.

18. As per the provisions of WALTA 2002 & WALTA Rules 2004 and amendments issued therein, applicant shall have to plant **double the number of trees felled** and in case he fails to plant and raise required number of plants, the Designated Officer/Forest Divisional Officer/ District Forest Officer will raise the required number of plants at the cost of applicant. In order to comply with the above provisions under law, the Forest Divisional Officer/ District Forest Officer/Designated Officer will estimate and raise demand and obtain a Security Deposit towards cost of raising required number of plants from the Applicant. On receipt of Demand Notice from the Designated Officer/Forest Divisional Officer/ District Forest Officer, the Applicant shall submit Security Deposit in the shape of a **Bank Guarantee or Demand Draft**. The Security Deposit furnished by the applicant will be refunded on raising the required number of plants and maintaining them for a minimum period of (3) years. In case of failure to raise required number of plants by the applicant, the
(Contd...)

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Security Deposit will not be refunded and the Forest Divisional Officer/ District Forest Officer/ Designated Officer shall arrange to plant the required number of plants from the Security Deposit available with him and inform the applicant accordingly. For this purpose, the office of Prl. Chief Conservator of Forests (HoFF) will prescribe the Unit rate per tree to be collected for raising and maintenance as required under WALTA 2002 & WALTA Rules 2004 and amendments issued therein. The cost of fencing for the plantation to be raised, will also be included in the cost of raising and maintenance of plantation, if the site is not well protected against biotic interference. For the year 2017-18, the security deposit shall be collected @ Rs450/- per tree, which can be revised every year.

19. The Forest Divisional Officer/ District Forest Officer/ Designated Officer will accord felling permission only after receipt of Security Deposit mentioned above.
20. If the Forest Divisional Officer/ District Forest Officer/ Designated Officer fails to accord tree felling permission within the stipulated time, a system generated alert will be sent to Conservator of Forests and Prl. Chief Conservator of Forests (HoFF) through SMS and e-mail for taking necessary action.
21. If the Forest Divisional Officer/ District Forest Officer/ Designated Officer fails to accord tree felling permission within (12) days of receipt of application form in complete shape along with the enclosures and fees through TS-iPASS Common Application Form or through forest department website, the permission shall be deemed to have been granted under WALTA 2002 & WALTA Rules 2004 and amendments issued therein and a system generated deemed permission as prescribed in **Annexure-VII** will be communicated to the applicant under intimation to Prl. Chief Conservator of Forests/ Conservator of Forests. Deemed approval does not bestow any right on the applicant to transport the felled trees. Permission to transport non-exempted trees from the Forest Divisional Officer/ District Forest Officer on a valid transit permit is mandatory under the provisions of Telangana Forest Produce (Transit) Rules, 1970. The applicant/entrepreneur shall not transport the felled tree without obtaining prior permission from the concerned Forest Divisional Officer/ District Forest Officer/ Designated Officer and without transit permit.
22. If the Forest Divisional Officer/ District Forest Officer/ Designated Officer rejects application for according felling permission, the applicant may file an appeal to the Conservator of Forests through online application and the Conservator of Forests shall pass orders within (3) days of receipt of appeal under TS-iPASS and within 10 days under forest department website and his decision will be final.
23. After obtaining permission for felling tree growth from the competent authority, the applicant can take up tree felling as per TS Forest Act, 1967, T.S. Forest Produce (Transit) Rules, 1970 & Guidelines issued therein.
24. After felling of the growth, the Person/Firm/Company shall prepare the list of timbers obtained i.e., logging list species wise, Log wise duly serially numbering (as per example if there are 3 pieces obtained from tree no.32, by giving numbering as 32/1, 32/2, 32/3....) as well as fire/faggot/root wood, and bamboo, if any, in **ANNEXURE-VIII through TS-iPASS** or forest department website.
25. An amount of Rs.500.00 (Rupees Five Hundred Only) towards application fee and Transit Permit Fee shall be paid separately for each permit as per Telangana Forest Produce (Transit) Rules, 1970 online through the
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department's website or through TS-iPASS Common Application Form. A system generated receipt shall be made available to the applicant towards the fee paid.

26. The timber to be transported shall be digit numbered, firewood shall be stacked in regular shaped stacks e.g. square or rectangular stacks.
27. The timber and firewood etc., so obtained shall be physically verified by the Forest Section Officer, Forest Range Officer, and Forest Divisional Officer/District Forest Officer/Designated Officer, before Transit Permits are issued by the Forest Divisional Officer/District Forest Officer/Designated Officer, in the same manner as mentioned in paras 8 to 10 above, i.e., 100% check by Forest Section Officer deputed for the purpose, 10% check by the FRO covering the entire area and 10% by the Forest Divisional Officer/District Forest Officer if the area exceeds 2.00 ha in extent.
28. The timber and firewood etc., should be stored only at the site of extraction. Normally no permission for intermediate Depot shall be granted for this purpose.
29. Time Limit to inspect the material at felled site by the Forest Section Officer and submitting report to Forest Range Officer.

Sl. No.	Quantity in Cum	No. of working days (for TS-iPASS applications)	No. of working days (for dept. website applications)
1.	0-10	3 days	6 days
2.	10-20	5 days	10 days
3.	20-30	7 days	14 days
4.	30-50	10 days	20 days
5.	50-100	14 days	28 days
6	Above 100	30 days	60 days

30. After verification/test check, inspection report of the Forest Range Officer in the prescribed **Annexure-IX** shall be submitted to the Forest Divisional Officer/ District Forest Officer concerned online within four working days in case of TS-iPASS and within one week through forest department website, duly indicating the number of permits required for transportation of Forest Produce.
31. Scanned copy of inspection report shall be sent to the applicant on his registered e-mail address within (48) hours apart from SMS alert in case of TS-iPASS and within one week in case of forest department website.
32. All the expenses towards labours for test checking will be borne by the applicant.
33. On receipt of inspection report of the Forest Range Officer and upon physical verification of the timber, fire wood etc., obtained on felling and conversion at site, the required number of transit permits for removal of the Forest Produce, the Forest Divisional Officer/District Forest Officer/Designated Officer will accord Transit Permission within four working days of receipt of the inspection report in case of TS-iPASS and within one week in case of forest department website. The order of the Transit Permission issued by the Forest Divisional Officer/District Forest Officer/Designated Officer in the prescribed as per the **Annexure-X** will be scanned and uploaded on the website within two working days (48 Hours) and simultaneously copy of order will be sent to the applicant

(Contd...)

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- through e-mail. The applicant shall transport felled material / forest produce only after receipt of Transit Permit (T.P/T.Ps) in Triplicate per each vehicle issued by the competent authority with his hammer mark affixed on timber and Transit Permit.
34. All the transit permits should be written in triplicate, using two sided carbon papers for entries on duplicate and triplicate copies of T.Ps. In no case, separate entries shall be made on the original, duplicate and triplicate copies of the T.Ps.
 35. All the columns of T.P should be filled in clearly. Validity period of the T.Ps should be kept at the minimum possible. The route shall be mentioned clearly in the Transit Permit.
 36. The original T.P should accompany the vehicle carrying the forest produce; the duplicate should be sent to the Forest Divisional Officer/District Forest Officer/Designated Officer within 48 hours of its issue and the triplicate retained in the permit book.
 37. The transit permit shall be accompanied by an attested (not a Xerox copy) copy of the proceedings of the District Forest Officer/Forest Divisional Officer.
 38. The permits shall be issued by the Forest Section Officer/Forest Range Officer after the timber is loaded into the Lorries/ Vehicles.
 39. After completion of transport of forest produce, the Forest Range Officer should submit a Completion report to the Forest Divisional Officer/District Forest Officer/Designated Officer giving details of the produce transported and number of T.Ps utilized, duly returning the used and unused T.Ps. Copy of the C.R should be marked to CF/PCCF if felling permissions are issued by them.
 40. The tree Transit permission accorded under TS-iPASS or forest department website shall be posted on the website for the Department in public domain and made available for viewing by the 3rd party.
 41. For the material Exempted under Telangana Forest Produce (Transit) Rules, 1970, the person/firm/company/applicant has to submit the details of material felled/converted at site and details of material to be transported to the Forest Divisional Officer/District Forest Officer/Designated Officer/FRO for information.

42. ACCOUNT OF PERMITS ISSUED AND PRODUCE TRANSPORTED:

The details of the transit permits issued should be entered in separate register in the Range / Division office to be called as "Watch - Register of T.Ps issued in Patta Cases" in the proforma prescribed and maintained in the Range/ Division.

43. Extract of the Register should be sent to next higher authority every month.

44. PROCEDURE FOR WORKING OF TREE GROWTH IN THE PATTALANDS SITUATED IN SCHEDULED AREA TO WHICH CHAPTER III-A- OF TELANGANA FOREST ACT, 1967 IS APPLICABLE.

In such cases the procedures as laid down in Chapter III-A of the Telangana Forest Act, 1967 and Telangana Preservation of private Forest Rules, 1978, shall be followed by obtaining prior permission from **the District Collector, as is being followed.**

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45. Entire process for Tree Felling Permission till according Tree Transit Permission shall be web enabled and at no stage Applicant will be required to visit any of the Forest Department Offices or meet officers in person.
46. Above procedure also required to be followed for other cases of request of individual, public or private organisation for tree felling/Transit Permission /Transit Permit.
2. The Principal Chief Conservator of Forests (HoFF), Telangana State, Hyderabad shall take necessary action, accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

RAJAT KUMAR
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Principal Chief Conservator of Forests (HoFF),
Telangana State, Hyderabad.

Copy to:

All the District Collectors in the State.
The Industries and Commerce Department.
The PR&RD Department.
The Commissioner of Panchayat Raj & Rural Development Dept.
SC.

//FORWARDED:: BY ORDER//

SECTION OFFICER

Disclaimer : This Act/Rule has been provided for information only. Due to the unavailability of the State Gazette, the Publisher is unable to confirm if the Act/Rule has been further amended. The Publisher shall not be liable for any advice given or sought to be given on the basis of the document provided.

Telangana Water, Land and Trees Act, 2002¹

[Telangana Act 10 of 2002]

[31st January, 2015]

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Telangana Water, Land and Trees Act, 2002

[Telangana Act 10 of 2002]

[31st January, 2015]

Chapter I PRELIMINARY

1. Short title, extent and commencement.—(1) This Act may be called the ²**Telangana Water, Land and Trees Act, 2002**.
(2) It extends to the whole of the State of ²Telangana.
(3) It shall come into force on such date as the State Government may, by notification, appoint.
2. Definitions.—In this Act, unless the context otherwise requires,—
 - (1) '**Authority**' means the ²Telangana State Water, Land and Trees Authority constituted under Section 3;
 - (2) '**Designated Officer**' means an officer or any person so designated by the Authority to perform the functions, under the Act;
 - (3) '**Government**' means the State Government of ²Telangana;
 - (4) '**Ground water**' means water existing in an aquifer below the surface of the ground at any particular location of the local area regardless of the geological structure in which it is stationery or moving and includes all ground water reservoirs;
 - (5) '**Ground water basin**' means an area confined within such geological boundaries which will act as water divides and identified and notified by the Authority;
 - (6) '**Industry**' means an activity wherein goods are produced by physical or chemical processes;
 - (7) '**Landscape**' includes all forms of trees, shrubs, grasses planted and water bodies to enhance aesthetic value;
 - (8) '**Notification**' means a notification published in the ⁴Telangana Gazette and the word 'notified' shall be construed accordingly;
 - (9) '**Over exploited basin**' means a ground water basin so declared by the Authority on the advice of the technical expert who duly consider the quantum and pattern of rainfall, degree of extraction of ground water and any other relevant factor while advising the Authority;
 - (10) '**Prescribed**' means prescribed by rules made under this Act;
 - (11) '**Preservation of trees**' includes planting of new trees and transplanting trees to other sites, including protection measures such as fence, tree guards etc;
 - (12) '**Public drinking water source**' means a well, from which the Government or any local authority or such other authority as the Government may by notification

- specify, provides water to the public and includes such well or any other drinking water source as may be notified by the Authority;
- (13) **'Public water supply system'** means the structures relating to a public drinking water source, including conveying pipeline, storage reservoir, stand post, cistern, hand pump, power pump and all other materials connected thereto through which water is supplied for drinking purpose;
- (14) **'Sink'** with all its grammatical variations and cognate expressions in relation to a well includes any drilling, boring or digging of a new well or deepening carried out to an existing well;
- (15) **'State'** means the State of ⁵Telangana;
- (16) **'Surface water'** means water occurring on the land surface in ponds, lakes, streams and rivers;
- (17) **'Technical Officer'** means a subject specialist so designated by the Authority to give advice on technical matters;
- (18) **'To fell a tree'** includes burning, cutting, debarking, girdling and release of harmful chemicals and such other operations which cause damage to any part of the tree;
- (19) **'Tree'** means any woody plant, whose branches spring from and are supported upon a trunk or body and whose trunk or body is not less than 5.5 cm. in diameter and is not less than one metre in height from the ground level and includes young saplings and seedlings etc., which are planted at sites;
- (20) **'Urban Area'** means a development area declared as such under the ⁶Telangana Urban Areas (Development) Act, 1975 or a Municipal Corporation constituted under the ⁷Telangana Municipal Corporations Act, 1994 or the ⁸Greater Hyderabad Municipal Corporation Act, 1955 or a Municipality or a notified area committee constituted under the ⁹Telangana Municipalities Act, 1965 and includes such town or village or area declared to be an Urban area for the purpose of this Act, by a notification, by the Government;
- (21) **'Water shed'** means an area confined within the topographic water divide line as identified and notified by the authority from time to time for the purposes of this Act;
- (22) **'Well'** means a well sunk for the search and extraction of ground water and includes a dug well, bore well, dug-cum-bore well, tube well and filter point;
- (23) Words and expressions used in this Act, but not defined herein shall have the meanings assigned to them in the relevant Acts.

Chapter II

CONSTITUTION OF ¹⁰TELANGANA WATER, LAND AND TREES AUTHORITY

3. Constitution of Water, Land and Trees Authority.—(1) As soon as may be after this Act is brought into force the Government shall, by notification with effect from such date as may be specified therein constitute an authority called the Telangana State Water, Land and Trees Authority.

(2) The Authority shall consist of,—

- | | | |
|-----|--|------------------------|
| (a) | Minister, Panchayat Raj, Rural Development and Rural Water Supply or any other Minister, nominated by the Chief Minister. | Ex-Officio Chairperson |
| (b) | Three Members of the State Legislative Assembly, nominated by the Government out of which one shall be from the main opposition political party. | Ex-Officio Members |
| (c) | Chief Secretary to the Government. | Vice-Chairperson |
| (d) | Secretary to the Government in charge of Agriculture. | Ex-Officio Member |
| (e) | Secretary to the Government in charge of Irrigation and Command Area Development. | Ex-Officio Member |

- (f) Secretary to the Government in charge of Municipal Administration. Ex-Officio Member
- (g) Secretary to the Government in charge of Rural Water Supply. Ex-Officio Member
- (h) Secretary to the Government in charge of Panchayat Raj. Ex-Officio Member
- (i) Secretary to the Government in charge of Environment, Forests, Science and Technology Department. Ex-Officio Member
- (j) Vice Chancellor, ¹¹Professor Jayashankar Telangana State Agricultural University. Ex-Officio Member
- (k) Three Professors of whom one each from the faculties of Life Sciences, Earth Sciences and Engineering and Technology from the Universities in the State nominated by the Government for a two year term by rotation. Members
- (l) Three experts in the field of water and soil conservation and economics nominated by the Government. Members
- (m) Such other non-official persons not exceeding five in number who, in the opinion of the Government are interested in the conservation of natural resources of whom one each shall be from the Scheduled Tribes, Scheduled Castes and Woman respectively. Members
- (n) Secretary to the Government in charge of Rural Development. Ex-Officio Secretary Memb

(3) The term of office of the nominated members except those nominated under Clause (k) of sub-section (2) shall be such as may be prescribed.

(4) The members shall be entitled to such allowances as may be prescribed for attending the meetings of the authority or performing duties entrusted by the authority.

(5) The Government, may in consultation with the State Authority, constitute by notification, authorities at ¹²[District, Division and Mandal levels] with such composition and to perform such functions in such manner as may be prescribed.

(6) The Authority constituted under sub-section (1) shall be a body corporate having perpetual succession and a common seal, with power to contract, acquire, hold and dispose of property, both movable and immovable and to do all things necessary for the purposes of this Act and may sue and be sued by the said name.

4. Meetings of the authority.—(1) The Authority shall meet at least once in three months at such place and time as the Chairman may decide.

(2) The quorum to constitute a meeting of the authority shall be one third of the total number of members.

(3) Save as otherwise expressly provided by or under this Act, the procedure for the conduct of business at the meetings of the authority shall be such as may be prescribed.

5. Officers and servants.—(1) The authority may designate such persons as designated officers for the purposes of this Act in such manner and for such areas as may be prescribed.

(2) The authority may, from time to time, appoint such other officers and servants subordinate to the designated officer, as may be required by way of deputation from Government departments, or from Universities or on contract basis.

(3) The authority may also appoint such other officers to assist the State Authority in such manner and for such purposes as may be prescribed.

(4) The conditions of appointment, service and the powers and duties of such officers shall be such as may be determined by the Authority.

6. Functions of the Authority.—Subject to any special or general directions by the Government in this behalf, the Authority shall perform the following functions, namely:—

- (a) promote water conservation and enhancement of tree cover in the State;
- (b) regulate the exploitation of ground and surface water in the State;
- (c) make regulations for the functioning of the authorities at ¹³[District, Division and Mandal level] constituted under the Act;
- (d) advise the Government on the legislative and administrative measures to be taken from time to time for the conservation of natural resources;
- (e) advise on economic measures to be taken by the Government as incentives or disincentives relating to taxes, levies, fees or other charges to promote conservation of natural resources;
- (f) advise on strengthening public participation in conservation of natural resources from time to time in such a way that equity in access to water in different basins, sub-basins and regions in the State is maintained;
- (g) advise on any other matter that may be referred to it by the Government; and
- (h) advise the Government on the constitution and functions of the ¹⁴[District, Division and Mandal Level] Authorities.

7. Delegation of powers.—The Authority may delegate any of their powers to the ¹⁵[District level, Division level and Mandal level] authorities or any Department or Officer of the Government or Local Bodies for the purpose of carrying out the provisions of this Act.

Chapter III

GROUND WATER PROTECTION MEASURES

8. Registration of wells.—(1) All ground water resources in the State shall be regulated by the Authority, subject to any general or special directions issued in this behalf by the Government.

(2) On and from the date of commencement of this Act, the owners of all the wells including those which are not fitted with power driven pumps and water bodies in the State, shall register their wells/water bodies with the Authority in such manner as may be prescribed.

9. Prohibition of water pumping in certain areas.—(1) The Designated Officer, with the approval of the Authority, may prohibit water pumping by individuals, groups of individuals or private organizations in any particular area, if in his view such water pumping in such area is likely to cause damage to the level of ground water or cause deterioration or damage to natural resources or environment for a period of not more than six months which after review may be extended for a further period of not more than six months at a time:

Provided that no well shall be sunk in such areas as may be prescribed.

(2) The Authority may issue directions to TSTRANSCO not to raise and collect electricity bills during stoppage of pumping of water in pursuance of order issued under sub-section (1) thereof.

10. Permission for well sinking near drinking water source.—(1) Notwithstanding anything contained in any law for the time being in force and having regard to the interests of the general public to have the supply of requisite quantity of water for drinking purposes from the public drinking water source, no person subject to sub-section (2) shall sink any well in the vicinity of a public drinking water source within a distance of two hundred and fifty meters in areas other than the areas covered under Section 9 and sub-section (1) of Section 11 thereof:

Provided that sinking of any well for public drinking purpose and hand pump for public or private drinking water purpose shall be exempted under this section.

(2) Any person, who intends to sink a well for purpose of irrigation or drinking or for any other purpose within a distance as specified under sub-section (1) of a public drinking water source, shall apply for permission to the Authority in such manner and on payment of such fee as may be prescribed:

Provided that in respect of sinking a well for the purpose of irrigation or drinking or

for any other purpose and if such source is intended to be used with a power driven pump, the person shall also obtain prior permission of the TSTRANSCO constituted under Section 13 of ¹⁶the Telangana Electricity Reform Act, 1998 (Act 30 of 1998) in such manner as may be prescribed.

(3) The Authority within forty five days of receipt of an application under sub-section (2), may, on the advice of the Technical Officer, for reasons to be recorded in writing, grant permission for the sinking of a well for irrigation or drinking water purpose, if it is satisfied that such sinking shall not adversely affect the public drinking water source or refuse to grant permission if such sinking affects such source adversely.

(4) Every permission granted under sub-section (3) shall be subject to the condition that the authority may for the reasons to be recorded in writing, by order, prohibit, restrict or regulate from time to time the extraction of water from such well if in its opinion it is necessary so to do in the public interest and also such other conditions and restrictions as may be prescribed.

11. Over Exploited.—(1) The Authority may on the advice of the technical expert, declare a particular ground water basin as over exploited for a period of not more than six months which, after review, may be extended for a further period of not more than six months at a time.

(2) For the purpose of sub-section (1), the technical officer shall take into consideration the quantum and pattern of rainfall, degree of extraction of ground water and any other relevant factor while advising the Authority.

(3) On and from the date of such declaration under sub-section (1), no well shall be sunk in such areas except wells sunk for public drinking purposes or hand pump for public or private drinking water purpose.

(4) The authority may issue guidelines for improving the ground water by suitable measures in such over exploited ground water basins as declared under sub-section (1) and such guidelines shall be followed by each individual or group of individuals or institution or organization or Government department or local body concerned as the case may be.

(5) The Authority may review from time to time the ground water and results achieved after taking the measures under sub-section (4) and it may revoke the declaration of over exploited basins as made under sub-section (1) and permit sinking of wells duly specifying the number of wells to be sunk, depth of the well, distance between two adjoining wells and other conditions as deemed fit after satisfying itself that such sinking shall not adversely affect the public drinking water source.

12. Protection of public drinking water sources.—(1) Notwithstanding anything contained in any law for the time being in force the Authority may, on the advice of the Technical Officer, that any existing well is found to be adversely affecting any public drinking water source, after giving the owner a reasonable opportunity of being heard by an order, prohibit the extraction of water for commercial, industrial, irrigation or any other purposes from such well for a period of not more than six months which after review may be extended for a further period of not more than six months at a time:

Provided that irrigation well with standing crop shall be taken as last priority for such purpose.

(2) Notwithstanding anything contained in any law for the time being in force and in any other provisions of this Act, the Authority, on the advice of the Technical Officer that any existing well is found to be adversely affecting any public drinking water source and if such source cannot be adequately protected by action under sub-section (1) may after giving the owner of such well a reasonable opportunity of being heard, by an order require him to stop the extraction of water and close or seal off such well forthwith either temporarily or permanently.

(3) Whenever it is necessary to make an inquiry or examination in connection with the protection of a public drinking water source or with the maintenance of a public water supply system, the Authority or any officer duly authorised by it in this behalf may after

giving prior notice to the owner or occupier of any land:—

- (a) enter upon such land as he may think necessary for the said purpose;
- (b) undertake surveys or take water levels;
- (c) conduct pumping tests and geophysical surveys;
- (d) conduct well logging on the bore;
- (e) install and maintain water levels recorded and water gauges on the well; and
- (f) do all such other things as may be necessary for pursuing such inquiry and examination.

(4) Notwithstanding anything contained in sub-sections (1), (2) and (3), the Authority may on the advice of the Technical Officer in any urban area, issue an order,—

- (a) prohibiting extraction of water for sale from an over exploited water source or aquifer or residential areas or in the recharge zones of residential areas depleting the public or private water sources and affecting the supply of water for domestic usage;
- (b) prohibiting the drawal of the ground water within the premises of multi-storied buildings for sale of water outside the premises of such multi-storied building.

(5) The Authority may, on the consideration of the availability of drinking water, command any existing well in order to ensure supply of drinking water to the local population. For this purpose the Authority may take over the well for such period as deemed necessary subject to such conditions as the Authority may prescribe.

(6) The Authority may issue directions to the concerned including local bodies for preventing wastage of water from the public water supply system or public drinking water source.

(7) The Authority may issue directions by general or specific order to TSTRANSCO not to raise and collect electricity bills during stoppage of pumping of water in pursuance of order issued under this section.

13. Distance and depth for sinking of wells.—In order to curb unhealthy competition to tap water depth for sinking from deeper layers of ground water and to maintain ground of wells water, the Authority may issue directions specifying the distance for sinking of wells from the existing well and depth for such sinking and such other conditions in areas other than overexploited ground water basins as declared under sub-section (1) of Section 11, areas declared under Section 9 and near drinking water sources as specified under sub-section (1) of Section 10.

14. Registration of drilling rigs.—(1) Every rig owner shall register his machinery with the Authority in such manner and on payment of such fee as may be prescribed.

(2) Every rig owner or operator shall follow the instructions issued by the Authority from time to time.

¹⁷[(3) In respect of Agricultural Lands for irrigation purpose every rig owner or operator shall obtain a feasibility certificate regarding availability of water in the selected site from the Ground Water Department or from the experts registered with the Ground Water Department. The rig owner or operator shall also insure the proposed bore well before taking up of the drilling work so that no financial burden falls on the farmer in the case of failure of water in the bore well.]

15. Closure of wells.—(1) Wherever it appears to the Authority that any well has been sunk or is being sunk or water has been extracted or is being extracted in contravention of any of the provisions of this Act, the Authority or any officer duly authorised by it in this behalf, may enter upon that land, remove obstruction, if any, close the pumping of the water, disconnect the power supply, seize any material or equipment used in connection with such extraction of water and take any such action, as may be required to stop such extraction and may by order require the owner or the person in possession of the well to close or seal off the well at his expense and in such manner as the Authority may specify in such order and such owner or person shall comply with such order.

(2) Where such owner or person fails to comply with any order made under sub-section

(1), the Authority may after giving such owner or person due notice in that behalf enter upon the land and close or seal off the well and the cost incurred thereof shall be recoverable from such owner or person as arrears of land revenue.

16. Compensation for closed wells.—Where an order of permanently closing down or sealing off the well, which is giving substantial yield and which is really useful for irrigating any land or for an industrial use, is made under sub-section (1) or sub-section (2) or sub-section (5) of Section 12, the Authority may on making such enquiry and requiring the owner to produce such evidence as he may deem necessary, make an order for payment of compensation which shall not be less than the market value of the well including the other expenditure incurred like energisation thereon and structure thereon and standing crop at the time of making such an order and with regard to the determination of compensation for the well situated in a land acquired shall apply the provisions of ¹⁸the Land Acquisition Act, 1894 (Central Act 1 of 1894) in determining the market value of the well under this section:

Provided that, where an order under sub-section (1) or sub-section (2) or sub-section (5) of Section 12, relates to temporarily closing down or sealing off a well, water from which is used for the irrigated crops, standing at the time of making such an order, compensation for such crops shall be payable under this section:

Provided further that where by virtue of an order made under sub-section (1) or sub-section (2) or sub-section (5) of Section 12, any well which is permanently closed or sealed off for any reason whatsoever, allowed to be opened for extracting water therefrom and any subsequent order made for permanently closing down or sealing off such well again shall not entitle the owner thereof, to claim compensation to such well:

Provided also that compensation shall not be paid in such cases of temporary or permanent closure of wells in pursuance of order passed under Section 15.

17. Rain water harvesting Structures.—(1) To improve the ground water resources, by harvesting and recharge, the Authority may issue guidelines for constructing appropriate rainwater-harvesting structures in all residential, commercial and other premises and open spaces having an area of not less than 200 square meters in the manner prescribed within stipulated period failing which the authority may get such rain water harvesting structure constructed and recover the cost incurred along with a penalty as may be prescribed.

(2) Notwithstanding anything contained in the relevant laws the Municipal Corporation or Municipality or any other local Authority as the case may be, shall impose a condition for providing appropriate rain water harvesting structure and or roof top harvesting structures in the building plans in an area of not less than two hundred square meters, while according approval for construction and permanent water and electricity connection shall be extended only after compliance of the directions given in this regard.

(3) The Authority may issue guidelines to Municipal Corporations or Municipalities or any other local authorities in the State for providing incentives for constructing roof top harvesting structure.

18. Re-use of water.—The Authority may formulate guidelines including suitable incentives for recycling and reuse of waste water by industrial, commercial users and local bodies and in the event of non-feasibility in the opinion of the Authority to install suitable recycling and reuse system, the Authority may levy appropriate charges:

Provided that the Technical Officer may suggest appropriate measures for this purpose, which shall be adopted by the industry, commercial unit and local bodies concerned.

19. Prohibition of water contamination.—(1) No ground water resources shall be contaminated in any manner by anybody including industrial, local bodies and aquaculture waste disposal.

(2) Direct disposal of waste waters into the aquifers, is prohibited.

20. Land use and water quality.—The Authority or any designated officer may direct the occupier of any land that land use shall be modified if the quality of the water coming from the land is not of acceptable quality compared to the prescribed standards.

21. Water use in watersheds.—(1) To ensure that land and water use in the watersheds shall be conducive for efficient utilization of these resources as well as ground water recharge, the watershed committees shall adopt the measures as suggested by the officer concerned and the members of watershed committees shall be trained by the officer concerned and the members so trained shall in turn train the other farmers prior to signing of the Memorandum of Understanding.

(2) The officer concerned shall have the power to determine and recover investments made hereafter by way of fresh sanctions by the Government in the watersheds and in case of non-compliance with the provisions of the Memorandum of Understanding, the amount due shall be recovered as if it were arrears of land revenue from the party found responsible.

22. Optimum use of surface and ground water.—In Irrigation command areas, Water Users Associations shall ensure optimum use of surface and ground water and for this purpose, the water users Associations shall adopt the measures suggested by the designated officer.

23. Protection of lakes, ponds and tanks.—(1) The authority may notify water bodies like lakes, village ponds and minor irrigation tanks along with nalas (water course or drainage course) as heritage bodies and conservation areas to prevent conversion of their intended use and the authority shall take all measures to permanently demarcate the boundaries through the department of the Government or the organization concerned as per the memoirs of lakes/tanks/ponds/nalas (water course or drainage course) and shall take measures to evict and prevent encroachment. For this purpose, the Authority may give directions to the concerned department, agency, statutory body or official and upon such direction, the concerned department, agency, statutory body or official shall comply with such directions. The authority may also issue guidelines in this regard and the guidelines shall be complied with by all the concerned.

(2) The designated officer shall have the power to prevent and remove encroachments into the demarcated area of the water body.

(3) No undesirable wastes including liquid wastes shall be allowed to be dumped in the water bodies by any person or organisation.

(4) The Authority shall in consultation with technical experts decide the permissible levels of pollutants which can be allowed into the water bodies.

(5) The designated officer shall have the authority to take required steps to prevent and control polluted water entering the water bodies.

24. Ceiling on water usage.—(1) The designated officer may prescribe ceiling on water usage per unit of production by any industry or commercial unit.

(2) The Authority may levy cess or surcharge on the water used for production activities.

25. Power to designate.—The Authority shall have power to designate an officer to be incharge of the water bodies in the State, Municipal Corporations, Municipalities, Urban Areas or Gram Panchayats to ensure proper protection and conservation of the water bodies.

26. Protection from breaches.—The Authority may direct the water users associations to prevent and restore breaches to irrigation sources within a specified time and take up such measures through the officer concerned.

27. Sand mining.—The Authority may frame guidelines for sand mining from water bodies wherever such sand mining is environmentally harmful both in private and Government lands:

Provided that sand mining shall not be permitted in over exploited basins as declared by the Authority under sub-section (1) of Section 11 of the Act.

Chapter V

TREES

28. Tree plantation in urban areas.—(1) The Authority may direct that every Municipal Corporation or Municipality or any other Local Authority, as the case may be to insist for compulsory plantation with such number of trees and their maintenance as may be prescribed while according approval of building plans.

(2) The Authority may also direct the Municipal corporation or Municipality or the other Local Authorities, as the case may be, to designate an officer to be incharge of tree plantations in their respective areas.

(3) Tree plantation and landscaping shall be adopted in all public and private premises for which purpose Municipal Corporations or Municipalities or other Local Authorities, as the case may be may issue directions to individuals, organisations or other persons for tree planting and landscaping in their premises. The directions issued shall be implemented by the individual, organisations or other persons within a period as may be prescribed failing which Municipal Corporations or Municipalities or other Local Authorities, as the case may be, shall implement the directions and cost thereof shall be recovered from the individual, organization or other persons along with a penalty as may be prescribed.

(4) Tree plantations in urban public areas and road margins shall be owned by the Municipal Corporation or Municipality or other Local Authority, as the case may be.

(5) No felling of the trees or branches is permitted without the prior permission of the designated officer. In case when a tree is to be felled, not less than two seedlings should be planted and when such planting is not possible, cost of raising seedlings and their maintenance shall be recovered from the concerned individual, organisation other persons for raising plantations in public places.

(6) The Authority may issue suitable guidelines for planting, protection and maintenance of existing trees or landscape in public premises including public and private schools, colleges, Medical colleges, Engineering colleges and other institutions and the Head of the Institution shall be made responsible for the same.

(7) The Authority may direct the Municipal Corporations or Municipalities or other local authorities, as the case may be, to take up plantation and maintenance of existing trees in all public places under control of such Municipal Corporations or Municipalities or local authorities concerned as the case may be.

29. Protection of trees.—(1) Any person, institution, organization or department, public or private, providing a public or private utility service including Roads and Buildings department, Energy department of the Government and Telecommunications Department shall ensure protection of trees and their branches while developing their infrastructure or carrying on their activities.

(2) Wherever laying of new roads or widening of roads involves cutting of existing tree, the Authority may issue suitable guidelines for protection of such tree growth as it deems fit.

30. Tree plantations by Government departments etc.—(1) The Authority may formulate guidelines for tree plantations along with the road margins, canal banks, tank-fore shores and water bodies:

Provided that the cost of plantation and further maintenance shall be included in the cost of formation of the roads, canals and tanks and suitable amount may be earmarked for plantation and protection of trees within any of the existing provisions for supervision or miscellaneous or unforeseen expenditure under all works estimates as prescribed.

(2) The Authority may direct the Local Authorities to ensure tree plantation in the fore shore areas of the open water bodies.

(3) All agricultural land owners except small and marginal farmers and wetland owners as determined by the Government shall plant trees in their land holding as prescribed by

the Authority upto 5% of their total land holding and felling permission for trees shall be given only when the land owner plants trees in equal extent of land:

Provided that the area covered by the existing tree growth including fruit bearing horticultural crops shall be included while calculating the area under tree growth:

Provided further that suitable incentives, as may be prescribed, shall be given to the landowner who plants tree species in his total land holding.

(4) The Government may constitute a committee for protection and maintenance of the plantations raised in the lands raised outside the forest and the said committee shall function as may be prescribed.

31. Sheep and goat farming.—It shall be competent for the Authority to protect tree plantation by encouraging stall fed goat rearing and by rehabilitating the goat rearers in a phased manner.

32. Tree protection in fringe areas.—It shall be competent for the Authority to encourage all families especially living in the fringes of forest areas to acquire non-conventional energy devices in order to protect the trees.

Chapter VI

MISCELLANEOUS

33. Appeals.—(1) Any person, aggrieved by any order made under any of the provisions of this Act may, within a period of 30 days from the date of receipt of the order by him, appeal to the Authority, if the order is made by any other officer.

(2) On receipt of such appeal, the Authority shall after giving a reasonable opportunity to the appellant of being heard, pass such order as it may think fit.

Explanation : For the purpose of this section, the expression 'person aggrieved' includes a Local Authority, the Panchayat Raj or Municipal Administrative Engineering Department, State Ground Water Department and any other agency or authority entrusted with the responsibility of supplying drinking water or protection of trees.

(3) Before passing an order in such appeal, the Authority shall obtain the opinion of the technical experts appointed by the Authority and shall take the same also into consideration.

(4) The technical expert shall forward his opinion within ten days from the date of receipt of a reference in that behalf by him and in the event of failure to furnish such opinion by the technical officer within ten days, the Authority or Designated officer may call the technical expert with the relevant records and pass appropriate orders as it deems fit.

(5) Save as otherwise provided in sub-section (1), every order made by the Authority in appeal or otherwise may be reviewed by the Government and the Government may advise the Authority to reconsider the order and upon such advise, the Authority may pass orders after reconsideration and such orders passed shall be final and binding and shall not be reviewed.

34. Protection of action taken in good faith.—(1) No suit, prosecution or other legal proceeding shall lie against any public servant or person appointed or authorised under this Act, in respect of anything which is in good faith done or intended to be done under this Act or in pursuance of any order made or directions issued under this Act.

(2) No suit, prosecution or other legal proceeding shall lie against the Government or any officer of the Government for any damage caused or likely to be caused by anything which is in good faith done or intended to be done under this Act or in pursuance of any order made or directions issued under this Act.

(3) Any action or act done by any public servant in the absence of good faith as determined by the Authority shall not be covered under the protection given under sub-sections (1) and (2) and such public servant shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.

35. Penalties.—(1) Whoever contravenes any of the provisions of this Penalties. Act or obstructs any person in the discharge of his duties under this Act or contravenes any order

or violates any rule made under this Act shall be punished with fine which shall not be less than one thousand rupees but which may extend to five thousand rupees:

Provided that the person responsible for abetment of such offence or connivance shall also be liable and punished accordingly.

(2) Whoever without any lawful authority damages, alters, pollutes or obstructs any part of a public water supply system or a water body, encroaches water bodies including tanks, lakes, ponds, nalas (water course or drainage course), contaminates ground water in any manner by industrial and aquaculture waste disposal or directly disposes waste water into the aquifers shall be punishable with imprisonment for a term which shall not be less than one month but which may extend to six months or with fine which shall not be less than two thousand rupees but which may extend to fifty thousand rupees or with both in addition to that the cost of its repairs or remedying the same shall be recovered as an arrears of Land Revenue:

Provided that the person responsible for abetment of such offence or connivance shall also be liable and punished accordingly.

(3) Whoever without any lawful authority fells a tree shall be punishable with a fine which shall not be less than two times of the value of such tree but which may extend to five times of value of such tree:

Provided that the person responsible for the abetment of such offence or connivance shall also be liable and punished accordingly.

(4) In the case of a second or subsequent offence, the offender shall be punished with twice the amount of fine prescribed for such offence under sub-section (1) or sub-section (2) or sub-section (3), as the case may be:

Provided that the person responsible for the abetment of such offence or connivance shall also be liable and punished accordingly.

36. Service of notices.—(1) Subject to the rules, if any, made in this behalf, every notice or order issued under this Act, may be served either by tendering or delivering a copy thereof in person or by post to the person on whom it is to be served, or his authorised agent or if the service in the manner aforesaid cannot be made, by affixing a copy thereof at his last known place of residence or at such place of public resort in the habitation in which the structure, public drinking water source or well or water body or the tree to which the notice or order relates is situated.

(2) No such notice shall be deemed void on account of any error in the name or designation of any person or in the description of any structure, public drinking water source or well or water body or the tree referred to therein unless such error has resulted in substantial injustice.

37. Compounding of offence.—(1) Notwithstanding anything contained in the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the Authority or the designated Officer or any officer authorized by the Government in this regard, as the case may be, may accept from any person who committed or who is reasonably suspected of having committed an offence punishable under this Act other than the offences punishable under sub-section (2) of Section 35 of this Act,—

(i) A sum of money as may be prescribed, by way of compounding of the offence;

(ii) The Authority or designated officer or any other officer authorized by the Government in this regard, as the case may be, may reject to compound the offence for the reasons recorded in writing;

(iii) The Authority or Designated Officer or any officer authorized by the Government in this regard, as the case may be, shall pass order to compound the offence or otherwise within a period as may be prescribed.

(2) On payment of the sum of money in accordance with sub-section (1), any person in custody in connection with the offence shall be set at liberty and no proceedings shall be instituted or continued against such person in any criminal court.

(3) The acceptance of the sum of money for compounding an offence in accordance with

sub-section (1) by the authority or the designated officer shall be deemed to amount to an acquittal within the meaning of Section 300 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974).

38. Seizure of property liable of confiscation.—(1) Where there is reason to believe that an offence has been committed in contravention of the provisions of this Act, any instrument, machinery or any other device, vehicles or other conveyance or any other moveable property used or involved in committing any such offence may be seized by an officer as authorised by the Government in this behalf and without any unreasonable delay either produce the property seized before the designated officer or any other officer authorised by the Government in this behalf by notification (hereinafter referred to as the authorised officer) or make a report of such seizure and produce the seizures before the Magistrate having jurisdiction to try the offence on account of which the seizure has been made except where the offender agrees in writing forthwith to get the offence compounded under Section 37 of the Act. Where the property seized is such that it cannot be conveniently transported to the court or authorised officer as the case may be, give custody thereof to any person on his executing a bond undertaking to produce the property before the Court or authorised officer as and when required and to give effect to the further orders of the Court or authorised officer, as the case may be, as to the disposal of the same:

Provided that where the property with respect to which such offence is believed to have been committed is the property of the Central or State Government or local bodies and the offender is not known, it shall be sufficient if the officer makes, as soon as may be, a report of the circumstances to the designated officer or any other officer as notified by the Government.

(2) Where an authorised officer seizes under sub-section (1) any instrument, machinery or any other devices, vehicles or other conveyance or any other moveable property or where any instrument, machinery or any other devices, vehicles or other conveyance or any other moveable property is produced before him under sub-section (1) and he is satisfied that an offence has been committed under this Act, in respect thereof, he may order confiscation of any instrument, machinery or any other devices, vehicles or other conveyance or any other moveable property so seized or produced.

(3) No order of confiscating any property shall be made under sub-section (2), unless the person from whom the property is seized is given:—

- (a) a notice in writing informing him of the grounds on which it is proposed to confiscate such property;
- (b) an opportunity of making a re-presentation in writing within such reasonable time as may be specified in the notice against the grounds for confiscation; and
- (c) a reasonable opportunity of being heard in the matter.

(4) Without prejudice to the provisions of sub-section (3), no order of confiscation under sub-section (2) of any instrument, machinery or any other devices, vehicles or other conveyance or any other moveable property shall be made if the owner thereof proves to the satisfaction of the authorised officer that it was used without his knowledge or connivance or the knowledge or connivance of his agent, if any, or the person incharge of such instrument, machinery or any other devices, vehicles or other conveyance or any other moveable property in committing the offence and that each of them had taken all reasonable and necessary precautions against such use.

(5) Any person aggrieved by an order passed under sub-section (2) may within thirty days from the date of communication to him of such order, appeal to the District Court having jurisdiction over the area in which the property has been seized, and the District Court shall after giving an opportunity to the parties to be heard, pass such order as it may think fit and the order of the District Court so passed shall be final.

(6) Where the offence is compounded under Section 37, the property seized shall be released to the person entitled to the possession thereof.

(7) Where the offender is convicted, the property seized shall be ordered to be

confiscated except where the owner thereof proves to the satisfaction of the court that it was used without his knowledge or connivance or the knowledge or connivance of his Agent, if any, or the person in charge of the property in committing the offence and that each of them had taken all reasonable and necessary precautions against such use.

(8) Except in so far as expressly provided in this section, the provisions of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) shall mutatis mutandis apply to the seizure and disposal of such property.

39. Overriding effect.—The provisions of this Act shall have effect notwithstanding anything to the contrary contained in any other law for the time being in force.

40. Exemptions.—The Government may, by notification and subject to such restrictions and conditions as may be specified in such notification, exempt any area or areas from the application of the provisions of this Act.

41. The Fund.—The authority shall create a separate fund to be called the ¹⁹Telangana Water, Land and Trees Authority Fund, to which shall be credited all monies received by the Authority including,—

- (a) all cesses or surcharges levied and collected under the Act;
- (b) all penalties received by the Authority as prescribed under the Act;
- (c) all money received by the Authority as fees prescribed under the Act;
- (d) all grants made by the Government.

42. Budget.—The Authority shall, on or before 31st day of October every year prepare in such form as may be prescribed by the rules an annual budget estimate in respect of the ensuing financial year of the estimated income and expenditure of the Authority including those at district and mandal level and shall submit it to the Government for approval and inclusion in the State budget.

43. Accounts and Audit.—(1) The Authority shall maintain books of account and other books in relation to the business and transactions in such form and in such manner as may be prescribed.

(2) The accounts of the Authority shall be audited by an auditor appointed by the Government.

(3) The Authority shall send a copy of the accounts audited together with a copy of the report of the auditor thereon to the Government within nine months from the end of the financial year.

(4) The Government shall cause the accounts of the Authority together with the audit report thereon forwarded to it under sub-section (3) to be laid before the Legislature of the State, as far as possible before the expiry of the year next succeeding the year to which the accounts and report relate.

44. Powers to remove doubts and difficulties.—If any doubt or difficulty arises in giving effect to the provisions of this Act, the Government may, by order make provisions or give such directions, not inconsistent with the provisions of this Act, as may appear to it to be necessary or expedient for the removal of the doubt or difficulty.

45. Power to make rules.—(1) The Government may, by notification, make rules to carryout all or any of the purposes of this Act.

(2) Every rule made under this Act shall immediately after it is made, be laid before the Legislature of the State, if it is in session and if it is not in session, in the session immediately following for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following, the Legislature agrees in making any modification in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified, have effect only in such modified form or shall stand annulled as the case may be so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

46. Repeal of Ordinance 15 of 2000.—The Andhra Pradesh Water, Land and Tree

Ordinance, 2000 is hereby repealed.

47. Repeal of Act 7 of 1996.—The Andhra Pradesh Ground Water (Regulation for drinking water purposes) Act, 1996, is hereby repealed.

1. The Andhra Pradesh Water, Land and Trees Act, 2002 received the assent of the Governor on the 18th April, 2002. The said Act in force in the combined State, as on 02.06.2014, has been adapted to the State of Telangana, under Section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) vide the Notification issued in G.O. Ms. No. 18, Panchayat Raj & Rural Development (RD. II) Department, dated 31.01.2015.

2. Substituted by G.O. Ms. No. 18, Panchayat Raj & Rural Development (RD. II) Department, dated 31.01.2015.

3. Substituted by G.O. Ms. No. 18, Panchayat Raj & Rural Development (RD. II) Department, dated 31.01.2015.

4. Substituted by G.O. Ms. No. 18, Panchayat Raj & Rural Development (RD. II) Department, dated 31.01.2015.

5. Substituted by G.O. Ms. No. 18, Panchayat Raj & Rural Development (RD. II) Department, dated 31.01.2015.

6. Adapted by G.O. Ms. No. 148, Municipal Administration & Urban Development (M1) Department, dated 31.10.2015.

7. Adapted by G.O. Ms. No. 143, Municipal Administration & Urban Development (A2) Department, dated 29.10.2015.

8. Adapted by Act No. 13 of 2008.

9. Adapted by G.O. Ms. No. 142, Municipal Administration & Urban Development (A2) Department, dated 29.10.2015.

10. Substituted by G.O. Ms. No. 18, Panchayat Raj & Rural Development (RD. II) Department, dated 31.01.2015.

11. Substituted by G.O. Ms. No. 9, Agriculture and Co-operation (Agri. III) Department, dated 05.08.2014.

12. Substituted by Act No. 6 of 2004.

13. Substituted by Act No. 6 of 2004.

14. Substituted by Act No. 6 of 2004.

15. Substituted by Act No. 6 of 2004.

16. Adapted by G.O. Ms. No. 45, Law (F) Department, dated 01.06.2016.

17. Added by Act No. 6 of 2004.

18. Please see now the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act 30 of 2013).

19. Substituted by G.O. Ms. No. 18, Panchayat Raj & Rural Development (RD. II) Department, dated 31.01.2015.

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Professor Jayashankar Telangana Agricultural University
Administrative Office, Rajendranagar, Hyderabad - 500 030

Memo.No.1020/Res.II/2024-25

Dated:24.04.2025

Sub:- PJTAU - AICRP on Agroforestry, Rajendranagar - Removal of Eucalyptus and Subabul trees and replanting with suitable material - Approval of committee - Orders - Issued:

- Ref:-
1. Lr. No. 921/2/UF/HMDA/2024 dt. 06.02.2025 of the Director, Urban Forestry, HMDA, Hyd.
 2. Rc. No.1074/2025/SB-5 dt. 07.04.2025 of the Forest Divisional Officer, Shamshabad.
 3. Lr.No.145/PS/AF/Eucalyptus and subabul trees/2025 dt.19.03.2025 of the Principal Scientist (Agro.) & Head, AICRP on Agroforestry, Rajendranagar.
 4. Lr.No.06/PS/AF/Auction/2025, Dt. 10-04-2025 of the Principal Scientist & Head, AICRP on Agroforestry, Rajendranagar.
 5. Lr.No.06/PS/AF/Auction/2025, Dt. 21-04-2025 of the Principal Scientist & Head, AICRP on Agroforestry, Rajendranagar.

Under the circumstances stated in the reference 5th cited, permission is hereby accorded to the Principal Scientist & Head, AICRP on Agroforestry, Rajendranagar for removal of Eucalyptus (521 nos.) and Subabul (3000 nos.) trees present in 4 different blocks in PJTAU, Rajendranagar based on the recommendations of HMDA, Hyderabad duly following the university procedures in vogue.

Further, the following committee is hereby approved by the University to go for tender notification for auctioning of the above trees.

S. No.	Name of the Scientist	Designation	Status in Auction committee
1	Dr. K.P. Vani	Director, C-NARE, Rajendranagar	Chairman
2	Dr. A.V. Ramanjaneyulu	Principal Scientist (Agro.) & Head AICRP on Agroforestry, Rajendranagar	Convener
3	Dr. K. Prabhavathi	Sr. Scientist (Pl. Br.), SRTC, Rajendranagar	Member
4	<u>Nominee of the Director of Research</u>	Dr.S.M.Hussain, Professor, College Farm, Rajendranagar	Member
5	Dr. M. Venkateswara Reddy	Associate Professor (Horticulture), College of Agriculture, Rajendranagar	Member
6	Smt.Surya Kumari	Administrative Officer, C-NARE, Rajendranagar	Member

The committee is responsible for removal of trees and roots, filling of trenches, selecting suitable plants for planting, maintaining plants and making arrangements for water for survival of plants and its establishment.

M.Balram
Director of Research

To
The Principal Scientist (Agro) & Head, AICRP on Agroforestry, Rajendranagar through Director, C-NARE, Rajendranagar.
Cc to: Director, C-NARE, Rajendranagar.
Cc to: above committee members through their heads.
Cc to: Associate Dean, College of Agriculture, Rajendranagar.
Cc to: PA to Dean of Agriculture, Admn.Office, PJTAU.
Cc to: SI/SC.

//f.h.0//

Vijaya Kumar is / is / is
Principal Scientist (Research)

24/4



42

**Professor Jayashankar Telangana Agricultural University
AICRP on Agroforestry, Rajendranagar, Hyderabad-500 030**

Dr. A.V. Ramanjaneyulu
M.Sc. (Ag.), Ph.D.
Pr. Scientist (Agro.) & Head

Mobile: 9441312264
E-mail: agroforestryhyd@gmail.com

Lr. No.14/PS/AF/Auction/2025 dt. 30.04.2025

To
The Director of Research
P.J.T. Agricultural University
Rajendranagar
Hyderabad-500030

(Through Proper Channel)



Sub: PJTAU - AICRP on Agroforestry – Auction of Eucalyptus and Subabul trees –
Terms and Conditions – Tender notification – Req. – Reg.
Memo.No.1020/Res.II/2024-25 dt. 24.04.2025 of the Director of Research, PJTAU,
Rajendranagar.

As per the subject cited above, I submit to enclose the tender notification, terms and conditions for auction of Eucalyptus (521nos.) and subabul (3000 nos.) trees present in 4 different blocks in PJTAU, Rajendranagar with a request to please approve and post on the PJTAU website for wider circulation. This for favour of kind information and necessary action.

Thanking you,

Yours faithfully,

PRINCIPAL SCIENTIST (AGRO.) & HEAD

Copy submitted to
The Director, C-NARE, PJTAU, Rajendranagar for of kind information and necessary action

Endt. No: 97/AF/C-NARE/2025-26

Dt. 01/05/2025

Forwarded
Director
C-NARE

PJTAU, Rajendranagar

To
The Director of Research
PJTAU, R Nagar-30

*Received
11/05/25*



ANNEXURE - VII

PROFESSOR JAYASHANKAR TELANGANA AGRICULTURAL UNIVERSITY
Rajendranagar, Hyderabad - 500 030

Tender Notification

Sub: PJTAU – Auction of Eucalyptus and Subabul trees –Tender notification – Reg.

Ref: Memo.No.1020/Res.II/2024-25 dt. 24.04.2025 of the Director of Research, PJTAU, Rajendranagar.

The PJTAU is inviting tenders to remove Eucalyptus (521 nos.) and Subabul (3000 nos.) trees present in 4 different blocks in PJTAU, Rajendranagar from the registered contractors in any State or Central Government Departments/Organizations/individuals who have previous experience of executing similar nature of works. The terms and conditions for open auction are also enclosed.

REGISTRAR
PJTAU, RAJENDRANAGAR

REGISTRAR
Professor Jayashankar Telangana
Agricultural University
Rajendranagar, Hyderabad-500030.



Professor Jayashankar Telangana Agricultural University
AICRP on Agroforestry, Rajendranagar, Hyderabad - 500 030

Dr. A.V. Ramanjaneyulu
M.Sc. (Ag.), Ph.D.
Pr. Scientist (Agro.) & Head

Mobile: 9441312264
E-mail: agroforestryhyd@gmail.com

Terms and Conditions for open auction of Eucalyptus and Subabul trees

Sub: PJTAU - AICRP on Agroforestry – Auction of Eucalyptus and Subabul trees –
Terms and Conditions – Tender notification – Information – Reg.

Ref: Memo.No.1020/Res.II/2024-25 dt. 24.04.2025 of the Director of Research, PJTAU,
Rajendranagar.

- The auction will be conducted in the presence of Auction committee members and the exact date and time will be intimated later.
- The auction of Eucalyptus (521 Nos.) and Subabul (3000 Nos.) trees present only in four different blocks in PJTAU, Rajendranagar will be done
- Interested bidders are requested to visit the PJTAU website (www.pjtsau.edu.in) and submit the bid proposal along with rate per ton of wood (after deducting the cutting, debarking and transport charges), terms and conditions in the sealed covers only. Preference will be given to those bidders who will carry out uprooting of left over stubbles followed by levelling with dozer. These covers will be opened in the presence of auction committee constituted by the Director of Research, PJTSAU, Hyderabad vide ref. cited above and also other bidders and the highest quoted bidder will be declared on the same day.
- The interested bidders are required to submit the filled in bid form with details viz., name of the bidder, name of the firm, address proof, Aadhar card, PAN card and contact details etc., by paying a sum of Rs. 500/- (Rupees five hundred only) towards participation fees, which is non-refundable.
- The highest quoted successful bidder should deposit an amount of **Rs. 2,00,000/- (Rupees two lakhs only)** as a *caution deposit in the form of DD/online transfer in favour of the Comptroller, PJTAU, Hyderabad* on the day of auction itself. The total value of the wood will have to be paid by the successful bidder **within 02 days** from the date of auction. If the successful bidder fails to pay the bid amount as specified, the amount deposited by him will be forfeited.
- The successful bidder has to submit the identity proof (Aadhar card/Driving license/Electoral ID card/PAN card) of the workers engaged for cutting and lifting of the wood.
- The successful bidder has to lift the wood material without damaging other tree species, water and drainage pipes/electrical connections/lines/appliances compound walls, iron gates and fencing etc., In case of any damage, appropriate damaging charges will be deducted from the auction deposit.
- The successful bidder should collect the material and clean the area during office hours only in presence of concerned staff failing which the material will become the property of the University. No transport, labour & logistics will be provided by this office.

Memo.No.1020/Res.II/2025-26

Dated: 07.05.2025

Sub:- PJTAU – AICRP on Agroforestry, Rajendranagar – Auction of Eucalyptus and Subabul trees - Terms and Conditions and Tender notification – Orders – Issued.

Ref:- 1. Memo.No.1020/Res.II/2024-25, Dt. 24-04-2025 of the Director of Research, PJTAU.
2. Lr.No.14/PS/AF/Auction/2025, Dt.30-04-2025 of the Principal Scientist & Head, AICRP on Agroforestry, Rajendranagar.

In continuation of orders issued vide reference 1st cited and under the circumstances stated in the reference 2nd cited, the terms and conditions and Tender Notification submitted vide reference 2nd cited for auction of Eucalyptus (521 nos.) and Subabul (3000 nos.) trees present in 4 different blocks in PJTAU, Rajendranagar are hereby approved by the university.

Further, the Principal Scientist & Head, AICRP on Agroforestry, Rajendranagar is permitted to post the tender notification in the university website for wider circulation.

M.Balram
Director of Research

To
The Principal Scientist (Agro) & Head, AICRP on Agroforestry, Rajendranagar *through* Director, C-NARE, Rajendranagar.

Cc to: Director, C-NARE, Rajendranagar.

Cc to: Auction Committee Members

Cc to: Dr. K. Prabhavathi, Sr. Scientist (Pl. Br.), SRTC, Rajendranagar.

Cc to: Dr.S.M.Hussain, Professor, College Farm, Rajendranagar.

Cc to: Dr. M. Venkateswara Reddy, Associate Professor (Horticulture), College of Agriculture, Rajendranagar.

Cc to: Smt.Surya Kumari, Administrative Officer, C-NARE, Rajendranagar.

Cc to: SF/SC.

//f.b.o//

Superintendent

**Professor Jayashankar Telangana Agricultural University**

AICRP on Agroforestry, Rajendranagar, Hyderabad-500 030

Dr. A.V. Ramanjaneyulu

Mobile: 9441312264

M.Sc. (Ag.), Ph.D.

E-mail: agroforestryhyd@gmail.com

Pr. Scientist (Agro.) & Head

Lr.No.45/PS/AF/Auction/2025 /dt. 20.05.2025

To

The Director of Research

Administrative Office

PJTAU

Rajendranagar

Sir,

Sub: PJTAU - Auction of Eucalyptus (521 Nos) and Subabul (3000 Nos.) trees in four different blocks - Auction at 11 am on 21-05-2025 at AICRP on Agroforestry - Reg.

Ref: 1. Memo No. I020/Res. II/2025-26 Dated: 07.05.2025 of the Director of Research, PJTAU, Rajendranagar

2. Memo No. I020/Res. II/2024-25 Dated: 24-04-2025 of the Director of Research, PJTAU, Rajendranagar

I submit to state that, permission has been accorded by the Director of Research, PJTAU for posting the tender notification along terms and conditions for auctioning Eucalyptus (521 Nos) and Subabul (3000 Nos.) trees present in four different blocks of PJTAU, Rajendranagar (ref. 1). Subsequently, the same was posted on the PJTAU website on 08-05-2025 and also informed the vendors through social media. The auction of the same will be done at 11 am on 21-05-2025 at AICRP on Agroforestry, Rajendranagar in the presence of Auction committee (ref. 2). This is for favour of kind information and necessary action.

Thanking you,

Yours faithfully,

PRINCIPAL SCIENTIST AND HEAD**Copy submitted to**

The Director, C-NARE for favour of kind information and necessary action

1.

Trees

Particulars of Auction

Date

21/5/25

Auction of Eucalyptus (321 Nos.) and Subabul (3000 Nos.) trees as per Univ. Memo-no. 1020/Res-II/2024-25 dt. 21/05/2025 of the Director of Research PJTAV, Rajendranagar.

Auction of Details

1. Auction was conducted on 21/05/2025
2. Minimum bidding of Rs. 4,700/- for Eucalyptus and Rs. 4,800/- for Subabul
3. Highest bidding amount of Rs. 4700/- for Eucalyptus and Rs. 4800/- for Subabul was quoted by Sri. Lakshmi wood Suppliers (Ch. Madhu Mohan), Hyderabad,

at the minimum amount

Details of Auction Committee:

1. Dr. K. P. Vanji
Director, C-NARE, R. Nagar } Chairman
2. Dr. A. V. Ramaniyaneyulu
Sr. Scientist (Agro.) & Head
AICRP on Agroforestry } Convener
3. Dr. K. Prabhavathi
Sr. Scientist (Pl. Breeding) } Member
SRTC, R. Nagar

S. S. S. S.
21/5/25

21/5/25

Prabha
21/5/25

1.	Sai Shiva Enterprises 9866077367	(48)	500/-	
2.	Sri Lakshmi Wood Suppliers		500/-	988506683
3.	Raghu (8008959594)	(9885066839)	500/-	
4.	Hijadhu (9848647915)		500/-	
	Total		<u>2000/-</u>	

was quoted by Sri. Lakshmi Enterprises.

Signature

4. Dr. S. A. Hussain } Member
 Professor, College farm, R'nagar

Signature

5. Dr. M. Venkateshwara Reddy } Member
 Associate professor (Hort.)
 CA, R'nagar

m. Reddy
 21/05/25

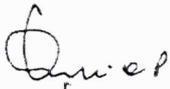
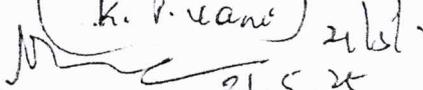
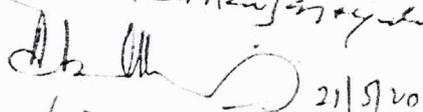
6. Smt. Surya Kumari } Member
 AO, C-NARE, R'nagar

Signature

21/05/2025

The following Sealed tenders are submitted by the bidders on 21/05/2025 for auction of Eucalyptus (521) and Subabul (3000 nos) trees at AICRR on Agro forestry, Rajendrapuram

S.No.	Name of the Bidder	Eucalyptus	Subabul
1.	Ch. Madhan Mohan (Sri Laxmi wood Suppliers)	4600/-	4800/-
2.	Raghu Kumar (Sri Laxmi Enterprises)	4700/-	4500/-
3.	Sai Shiva Enterprises (L. Raju)	3100/-	3900/-
4.	Mohd. Ijazuddin	3209/-	4009/-

- ✓ 
(K. P. V. S. R.) 21/5/25
- ✓ 
(A. V. Ramakrishna) 21.5.25
- ✓ 
(S. A. Hussain) 21/5/25
- Prabha
(Dr. K. Prabhavathi?) 21/5/25
- mvr Reddy
(M. Venkateswara Reddy) 21/05/25

Auction of Eucalypts and Subabul trees

Date	Particulars of Auciton
21.05.2025	Auction of Eucalypts (521 nos.) and Subabul (3000 Nos.) trees as per Univ. Memo. No. 1020/Res.II/2024-25 dt. 24.04.2025 of the Director of Research, PJTAU, Rajendranagar.

Details of Auction

1. Auction was conducted on 21.05.2025
2. Highest bidding amount of Rs. 4,700/- for Eucalyptus was quoted by Sri. Lorven Enterprises and Rs. 4,800/- for Subabul was quoted by Sri. Laxmi wood suppliers (Ch. Madhu Mohan, Hyderabad).

Details of Auction Committee

S. No.	Name of the Scientist	Designation	Position
1.	Dr. K. P. Vani	Director, C-NARE, PJTAU, Rajendranagar	Chairman
2.	Dr. A.V. Ramanjaneyulu	Principal Scientist (Agro.) & Head, AICRP on Agroforestry, Rajendranagar	Convener
3.	Dr. K. Prabhavathi	Senior Scientist (Plant Breeding), SRTC, Rajendranagar	Member
4.	Dr. S. A. Hussain	Professor, College farm, Rajendranagar	Member
5.	DR nominee Dr. M.Venkateshwar Reddy	Professor, Dept. of Horticulture, College of Agriculture, Rajendranagar	Member
6.	Y. Surya Kumari	Administrative Officer, C-NARE, Rajendranagar	Member

Opening of financial bid (Sealed tender)

The following sealed tenders are submitted by the bidders on 21.05.2025 for auction of Eucalypts (521 nos.) and Subabul (3000 Nos.) trees at AICRP on Agroforestry, Rajendranagar.

S.No.	Name of the bidder	Eucalyptus (Rs.)/ton	Subabul (Rs.)/ton
1.	Ch. Modhan Mohan (Sri. Laxmi wood suppliers)	4,600/-	4,800/-
2.	Raghu Kumar (Sri. Lorven Enterprises)	4,700/-	4,500/-
3.	Sai Shiva Enterprises (L.Raju)	3,100/-	3,900/-
4.	Mohd. Izzazuddin	3,209/-	4,009/-



Professor Jayashankar Telangana Agricultural University
AICRP on Agroforestry, Rajendranagar, Hyderabad-500 030

Dr. A.V. Ramanjaneyulu
M.Sc. (Ag.), Ph.D.
Pr. Scientist (Agro.) & Head

Mobile: 9441312264
E-mail: agroforestryhyd@gmail.com

Lr. No. 28/PS/AF/Auction – Successful bidder/2025

dt.21.05.2025

To

✓ M/s Sri Lorven Enterprises
395, V N Colony
Moulali
Hyderabad-40

Sub: PJTAU - AICRP on Agroforestry, Rajendranagar- Auction of Eucalyptus and Subabul trees in 4 blocks - Open auction and tender box opening on 21-05-2025 - Successful bidder – Payment of **caution deposit** - Cutting of trees - Reg.

Ref: Memo No. 1020/Res. II/2024-25 dated: 24-04-2025 of the Director of Research, PJTSAU, Hyderabad.

With regard to the ref. cited, it is to inform that, based on the open auction and tender box opening conducted on 21-05-2025, **M/s Sri Lorven Enterprises**, Hyderabad has won the bidding of Eucalyptus trees (521 Nos.) @ Rs. 4,700/- per ton in 4 blocks at PJTAU, Rajendranagar.

In view of the above, **M/s Sri Lorven Enterprises**, Hyderabad is requested to deposit an amount of **Rs. 2,00,000/- (Rupees two lakhs only)** as a caution deposit in the form of DD/online transfer in favour of the Comptroller, PJTAU, Rajendranagar on or before 22.05.2025. Further, the auctioned trees have to be cut and lifted within 15-20 days from the date of auction during working hours and working days. The terms and conditions enclosed should be followed scrupulously.

Thanking you,

Yours sincerely

PRINCIPAL SCIENTIST (AGRO.) & HEAD

Principal Scientist (Agronomy) & Head
AICRP on Agroforestry, PJTS Agril. University
Rajendranagar, Hyderabad - 500 030, TS

Copy submitted to

The Director of Research, PJTAU, Rajendranagar for favour of kind information
The Director, C-NARE, PJTAU, Rajendranagar for favour of kind information and necessary action.

Endt. No.: 166/AF /C-NARE/2025 dt. 21.05.2025

forwarded & submitted


The Director
C-NARE, PJTAU
Rajendranagar

Date: 28/05/20

To
The Director Research,
Telangana Agri University,
Rasender Nagar,
Hyderabad

Dear Sir,
We ~~with~~ thank you for your order for harvesting E.C material. We write to inform you that due to small quantity of E.C material, labour are not willing for harvesting the above.
As, requested by you, we had a talk with M/s. Sri Lakshmi wood suppliers, he had agreed to take the quantity of E.C material at the agreed price. He shall provide manpower immediately and start the work. Kindly arrange to award the material to M/s. Sri Lakshmi wood suppliers and we have no objection in this regard.
please do the needful.

Thanking you,

Yours faithfully,

[Signature]



C.C: Sri Lakshmi wood suppliers
9885066839

SRI LORVEN ENTERPRISES
395, V.N. Colony Moulali, Hyderabad.

Date:28.05.2025

To
The Director Research
Telangana Agri. University
Rajendernagar
Hyderabad

Dear sir,

We thank you for your order for harvesting E.C (Eucalyptus) material. We write to inform you that, due to small quantity of EC material, labour are not willing for harvesting the above. As requested by you we had a talk with M/s. Sri Laxmi wood suppliers, he had agreed to take the quantity of EC material at the agreed price. He shall provide manpower immediately and start the work. Kindly arrange to award the material to M/s. Sri Laxmi wood suppliers and we have no objection in this regard.

Please do the needful.

Thanking you,

Yours faithfully,

Sri. Lorven Enterprises

C.C: Sri Laxmi wood suppliers (9885066839)



Professor Jayashankar Telangana Agricultural University
AICRP on Agroforestry, Rajendranagar, Hyderabad-500 030

Dr. A.V. Ramanjaneyulu
M.Sc. (Ag.), Ph.D.
Pr. Scientist (Agro.) & Head

Mobile: 9441312264
E-mail: agroforestryhyd@gmail.com

Lr.No.41/Successful bidder/2025 /dt. 28.05.2025

To

M/s Sri Lakshmi Wood suppliers
Hyderabad

Sir,

Sub: PJTAU - AICRP on Agroforestry, Rajendranagar – Successful bidder -
– Intimation - Regarding.

Ref: Auction on 21-05-2025 at AICRP on Agroforestry, Hyderabad

* * *

I wish to state that, in the open auction held on 21-05-2025 at PJTAU, Rajendranagar M/s Lorven enterprises, Hyderabad has won bidding for 521 Nos. of Eucalyptus @ Rs. 4700/- and Sri Lakshmi Wood suppliers, Hyderabad for 3000 Nos. of Subabul @ Rs. 4800/-. However, M/s Lorven enterprises, Hyderabad has given in writing that it is not possible for them to take up cutting of Eucalyptus, hence, it can be awarded to next highest bidder.

In view of the above, Sri Lakshmi Wood suppliers, Hyderabad is being awarded cutting of 3000 Nos. of Subabul @ Rs. 4800/- and 521 Nos. of Eucalyptus @ Rs. 4700/-. Hence, you are requested to handover caution deposit of Rs. 2,00,000=00 (Rupees two lakhs only) and start felling of the said trees.

Thanking you,

Yours faithfully,

PRINCIPAL SCIENTIST (AGRO.) & HEAD

Copy submitted to

The Director, C-NARE, PJTAU, Rajendranagar for favour of kind information

The Director of Research, PJTAU, Rajendranagar for favour of kind information

AICRP on Agroforestry, Rajendranagar, Hyderabad-500 030

Dr. A.V. Ramanjaneyulu
M.Sc. (Ag.), Ph.D.
Pr. Scientist (Agro.) & Head

Mobile: 9441312264
E-mail: agroforestryhyd@gmail.com

Date.10.07.2025

To
The Comptroller
P.J.T. Agricultural University
Rajendranagar
Hyderabad-500030

(Through proper channel)

Sir,

Sub: AICRP on Agroforestry, Rajendranagar – Caution deposit (Rs.2,00,000/-) cheque no.226598 dt. 23.06.2025 – Submitted to the Comptroller - Reg.

Ref: 1. Lr. No. 921/2/UF/HMDA/2024 dt. 06.02.2025 of the Director, Urban Forestry, HMDA, Hyd.

2. Rc. No.1074/2025/SB-5 dt. 07.04.2025 of the Forest Divisional Officer, Shamshabad.

3. Memo No. 1020/Res. II/2024-25 dated: 24-04-2025 of the Director of Research, PJTSAU, Hyderabad.

As per the subject cited above, I submit to state that, a cheque (No.226598 dt.23.06.2025) an amount of Rs. 2,00,000/- (Rupees two lakhs only) drawn in favour of the Comptroller, PJTAU has been received from M/s Sri Lakshmi wood suppliers, Basheerabagh, Kompally, Hyderabad at this office towards the caution deposit pertaining to auction of Eucalyptus (521nos.) and Subabul (3000 nos.) trees vide ref. cited above. The same may please be forwarded to the Comptroller, PJTAU, Rajendranagar. This is for favour of kind information and necessary action.

Thanking you,

Yours faithfully,

PRINCIPAL SCIENTIST (AGRO.) & HEAD

Principal Scientist (Agronomy) & Head
AICRP on Agroforestry, PJT Agri. University
Rajendranagar, Hyderabad - 500 030 TS

Copy submitted to

The Director, C-NARE, PJTAU, Rajendranagar for favour of kind information and necessary action

The Director of Research, PJTAU, Rajendranagar for favour of kind information.

Sub: 11 loads
Ref: 2 loads

Endt. No: 260/AP/C-NARE/2025

Dt: 11.07.2025

Submitted

Director
C-NARE

PJTAU, Rajendranagar
DIRECTOR

Centre for Natural Resources and Environment
(C-NARE), PJTAU, Rajendranagar, Hyderabad-30.

To
The Comptroller
PJTAU, R' Nagar



भारतीय स्टेट बैंक
State Bank Of India

(03607) - BALKAMPET (HYDERABAD)
ROYAL ARCADIA, SANJEEVARAONAGAR, HYD HYDERABAD
TELANGANA 500038
Tel: 40-23706974 IFS Code : SBIN003607

केवल 3 महीने के लिए वैध / VALID FOR 3 MONTHS ONLY

23062025
D D M M Y Y Y Y

PAY **COMPETROLER PATALL**

को या, उनके आदेश पर OR ORDER

रुपये RUPEES **Two lacsel only**

अदा करे ₹ **200000/-**

खा. सं. / A/c No. **34632071006**

60017028643
VALID UP TO ₹.50 LACS AT NON-HOME BRANCH FOR NON-CASH TRANSACTION ONLY

CURRENT A/C
PREFIX:
2109100027

For Sri Lakshmi Wood Suppliers
[Signature]
SRI LAKSHMI WOOD SUPPLIERS
Proprietor

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Please sign above.

⑈ 226598⑈ 500002038⑈ 000674⑈ 29



Professor Jayashankar Telangana Agricultural University
AICRP on Agroforestry, Rajendranagar, Hyderabad-500 030

Dr. A.V. Ramanjaneyulu
M.Sc. (Ag.), Ph.D.
Pr. Scientist (Agro.) & Head

Mobile: 9441312264
E-mail: agroforestryhyd@gmail.com

To
The Deputy Comptroller (RAO)
P. J.T. Agricultural University
Rajendranagar, Hyderabad.

21.08.2025

(Through Proper Channal)

Sub: AICRP on Agroforestry, Rajendranagar – Harvesting of Eucalyptus and Subabul -
Payment details – Reg.

- Ref: 1. Lr. No. 921/2/UF/HMDA/2024 dt. 06.02.2025 of the Director, Urban Forestry,
HMDA, Hyd.
2. Rc. No.1074/2025/SB-5 dt. 07.04.2025 of the Forest Divisional Officer,
Shamshabad.
3. Memo No. 1020/Res. II/2024-25 dated: 24-04-2025 of the Director of Research,
PJ TSAU, Hyderabad.
4. Endt. No. 317/AF/C-NARE/2025 dt. 04.08.2025 of the Director, C-NARE,
PJ TAU, Rajendranagar.

As per the subject cited above, it is to inform that, the harvesting of eucalyptus and subabul in PJTAU was done by M/s. Sri Lakshmi wood suppliers, Hyderabad during 26.06.2025 to 27.07.2025. As per the receipts, 353230 kgs of debarked subabul wood and 277945 kgs of debarked eucalyptus wood were obtained and an amount of Rs. 30,01,846/- (Rupees thirty lakhs one thousand eight hundred and forty six only) has to be paid by said company towards the same (Table 1 & 2). The same was communicated to M/s. Sri Lakshmi wood suppliers, Hyderabad through the ref.4 cited above. Subsequently, the said amount has been paid by to M/s. Sri Lakshmi wood suppliers, Hyderabad as detailed in Table 3.

In view of the above, receipt of an amount of Rs. 30,01,846/- (Rupees thirty lakhs one thousand eight hundred and forty six only) may please be acknowledged for official record at this office.

Table 1. Details of Subabul wood harvested (debarked) at AICRP on Agroforestry by Sri Lakshmi wood suppliers, Hyderabad (Rs. 4,800/- per ton)

S.No	Date	Lorry no	Gross lorry weight (kg)	Empty lorry weight (kg)	Net weight (kg)
1	26.06.2025	AP26TJ0225	38030	13125	24905
2	28.06.2025	TS07UG8397	38330	13010	25320
3	28.06.2025	TS31T0023	35690	12480	23210
4	30.06.2025	AP16EE6299	34205	10400	23805
5	30.06.2025	TS06UC7119	38260	13160	25100
6	02.07.2025	TS07UG7889	40005	13545	26460
7	03.07.2025	TS07UG8397	34425	13010	21415
8	04.07.2025	TS07UF5598	39700	12550	27150
9	06.07.2025	TS07UF9699	37090	13585	23505
10	07.07.2025	TS07UF0909	40490	13600	26890
11	08.07.2025	AP39U1458	39060	12715	26345
12	15.07.2025	TS06UC3338	38165	13300	24865
13	16.07.2025	TS07UF5598	38390	12595	25795
14	18.07.2025	TS07UG7889	41990	13525	28465
			533830	180600	353230

Table 2. Details of Eucalyptus wood harvested (debarked) at AICRP on Agroforestry by Sri Lakshmi wood suppliers, Hyderabad (Rs. 4,700/- per ton)

S.No	Date	Lorry no	Gross lorry weight (kg)	Empty lorry weight (kg)	Net weight (kg)
1	09.07.2025	TS07UF0288	42730	13150	29580
2	10.07.2025	TS07UF9699	40870	13420	27450
3	12.07.2025	TG07V1197	42755	14205	28550
4	12.07.2025	TS08UH3899	37915	13930	23985
5	13.07.2025	TS07UG8397	44030	12985	31045
6	14.07.2025	TS07UF9699	46805	13355	33450
7	20.07.2025	TG13T4999	50340	14485	35855
8	22.07.2025	TS07UG8397	47395	12980	34415
9	22.07.2025	TS12UD5786	47480	13865	33615
			400320	122375	277945

Subabul : 3,53,230 x 4,800=16,95,504=00

Eucalyptus : 2,77,945 x 4,700=13,06,342=00

Total (Rs.) 30,01,846=00

(Rupees thirty lakhs one thousand eight hundred and forty six only)

Table 3. Payment details

S.No	Amount paid (Rs.)	Mode of payment	Date	Ref. No. / UTR. No.	Paid in favour of
1	2,00,000/-	Cheque	23.06.2025	Cheque no.226598 dt. 23.06.2025	The Comptroller
2	8,00,000/-	Online transfer	12.08.2025	KVBLR5202508 1260101630	Deputy Comptroller
3	10,00,000/-	Online transfer	19.08.2025	CT00TTSEN3	Deputy Comptroller
4	10,01,846/-	Online transfer	20.08.2025	CT00TUHPF9	Deputy Comptroller
Total	30,01,846/-	(Rupees thirty lakhs one thousand eight hundred and forty six only)			

Yours faithfully,

PRINCIPAL SCIENTIST (AGRO.) & HEAD

Principal Scientist (Agronomy) & Head
AICRP on Agroforestry, PJT Agril. University
Rajendranagar, Hyderabad - 500 030, TS

Copy submitted to
✓ The Director, C-NARE, PJTAU, Rajendranagar for favour of kind information and necessary action.

Endt. No.: 357/AF/C-NARE/2025.

Dt. 21-8-2025.

Submitted and Forwarded.

The Director
C-NARE, PJTAU
Centre for Natural Resources and Environment
(C-NARE) PJTAU, Rajendranagar, Hyderabad-30.

To The Director of Research, PJTAU, Rajendranagar,
cc. to the Dy. Comptroller (572) Rajendranagar

Date : 20 Aug 2025
 Account Number : 00000062095053879
 Description : CA-GOVT-DEPT-AUTO BODY-INR
 Name : ASST. COMPTROLLER (RECEIPTS)
 Currency : INR
 Corporate Address : PJTSAU, HEAD OFFICE, RAJENDRA NAGAR
 HYDERABAD
 Telangana-500030
 Branch : RAJENDRANAGAR BR. HYDERABAD(20074)
 Rate of Interest (% p.a.) : 0.0%
 IFS Code : SBIN0020074
 Book Balance : 4176864.32
 Available Balance : 4176864.32
 Hold Value : 0.00
 Uncleared Amount : 0.00
 Balance as on 1 Aug 2025 : 8,34,808.32

Account Statement from 1 Aug 2025 to 20 Aug 2025

Txn Date	Value Date	Description	Ref No./Cheque No.	Branch Code	Debit	Credit	Balance
05/08/2025	05/08/2025	TO TRANSFER-CMP ASST COMPTROLLER REGIONAL ACCOUNTS OFFICE-	CMP000000012102770 10AOXQ871344 TRANSFER TO 62377544021 COMPTROLLER PROF JAYAS /	99922	8,29,700.00		5,108.32
06/08/2025	06/08/2025	CHEQUE DEPOSIT--251321	TRANSFER TO 62201429644 ASSOCIATE DEAN COLLEG / 251321	20107		11,54,181.00	11,59,289.32
11/08/2025	11/08/2025	CHEQUE DEPOSIT--85067	TRANSFER TO 62011394751 ADMINISTRATIVE OFFICER / 85067	20074		83,077.00	12,42,366.32
12/08/2025	12/08/2025	BY TRANSFER-RTGS UTR NO: KVBLR52025081260101630-	TRANSFER FROM 3199855044301 /	4430		8,00,000.00	20,42,366.32
12/08/2025	12/08/2025	CHEQUE DEPOSIT--99534	TRANSFER TO 52032213596 PRINCIPAL AGRICULTURAL / 99534	20074		8,873.00	20,51,239.32
13/08/2025	13/08/2025	CHEQUE DEPOSIT--316741	TRANSFER TO 44085581294 DRAWING AND DISBURSING / 316741	20074		1,23,779.00	21,75,018.32
19/08/2025	19/08/2025	BY TRANSFER-INB-	CT00TTSN3 TRANSFER FROM 38329360674 SRI LAKSHMI WOOD SUPPL /	99922		10,00,000.00	31,75,018.32
20/08/2025	20/08/2025	BY TRANSFER-INB-	CT00TUHPF5 TRANSFER FROM 38329360674 SRI LAKSHMI WOOD SUPPL /	99922		10,01,846.00	41,76,864.32



Professor Jayashankar Telangana Agricultural University

AICRP on Agroforestry, Rajendranagar, Hyderabad-500 030

Dr. A.V. Ramanjaneyulu
M.Sc. (Ag.), Ph.D.
Pr. Scientist (Agro.) & Head

Mobile: 9441312264
E-mail: agroforestryhyd@gmail.com

25.10.2025

To
Sri Lakshmi wood suppliers
Plot No. 209, NCL Gangapet
Basheerabagh, Kompally, Hyderabad-067

(Through Proper Channal)

Sub: AICRP on Agroforestry, Rajendranagar – Harvesting of Eucalyptus and Subabul
- Payment by cheque/DD – Reg.

Ref: 1. Lr. No. 921/2/UF/HMDA/2024 dt. 06.02.2025 of the Director, Urban Forestry,
HMDA, Hyd.

2. Rc. No.1074/2025/SB-5 dt. 07.04.2025 of the Forest Divisional Officer,
Shamshabad.

3. Memo No. 1020/Res. II/2024-25 dated: 24-04-2025 of the Director of
Research, PJTAU, Hyderabad.

ST 020 002 - bds:svvH 1606ns:brsjsr

As per the subject cited above, it is to inform that, the harvesting of eucalyptus and Subabul in PJTAU was done by **Sri Lakshmi wood suppliers, Hyderabad** during 14.10.2025 to 18.10.2025. As per the receipts, 50740 kgs of debarked Subabul wood and 28670 kgs of debarked eucalyptus wood were obtained and an amount of Rs. 3,78,301/- (Rupees three lakhs seventy eight thousand three hundred and one only) has to be paid by said company towards the same.

In view of the above, an amount of Rs. 3,78,301/- (Rupees three lakhs seventy eight thousand three hundred and one only) may please be deposited through either online transfer or cheque/DD in favour of Deputy Comptroller, RAO (Account No. 62095053879, IFSC code: SBIN0020074, Rajendranagar, Hyderabad).

**Details of Eucalyptus wood harvested (debarked) in PJTAU by
Sri Lakshmi wood suppliers, Hyderabad (Rs. 4,700/- per ton)**

S.No	Date	Lorry no	Gross lorry weight (kg)	Empty lorry weight (kg)	Net weight (kg)
1	18.10.2025	AP02TE0018	42040	13370	28670
			42040	13370	28670

P.T.O

Details of Subabul wood harvested (debarked) in PJTAU by
Sri Lakshmi wood suppliers, Hyderabad (Rs. 4,800/- per ton)

S.No	Date	Lorry no	Gross lorry weight (kg)	Empty lorry weight (kg)	Net weight (kg)
1	21.10.2025	AP27TU4149	31000	10915	20085
2	21.10.2025	TG07U8469	44720	14065	30655
			75720	24980	50740

Eucalyptus : 28.670 (tones) x 4,700/ ton = 1,34,749=00
Subabul : 50.740 (tones) x 4,800/ ton = 2,43,552=00

Total Rs. 3,78,301=00

(Rupees three lakhs seventy eight thousand three hundred and one only)

Yours sincerely,

PRINCIPAL SCIENTIST (AGRO.) & HEAD
Principal Scientist (Agronomy) & Head
AICRP on Agroforestry, PJT Agril. University
Rajendranagar, Hyderabad - 500 030. TS

Copy submitted to

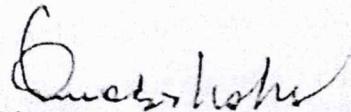
The Director of Research, PJTAU, Rajendranagar for favour of kind information

The Director, C-NARE, PJTAU, Rajendranagar for favour of kind information and necessary action.

Endt. No.: 536/AF/C-NARE/2025-26

DT:- 21/10/25

forwarded & submitted


The Director
C-NARE, PJTAU
Rajendranagar
Centre for Natural Resource and Environment
(C-NARE), PJTAU, Rajendranagar, Hyderabad-30.
9771



e-PayOrder Number	CT00W0XCG4
Transaction Type	THIRD PARTY TRANSFER
Debit Status	Success
Description	Completed Successfully
Counterfoil Description	

Date 06-Nov-2025

PAY 00000062095053879

RUPEES (in words) Three Laks Seveny Eight Thousand Three
Hundred and One only

Rs. 3,78,301.00

ACCOUNT NO. 00000038329360674

STATE BANK OF INDIA

SHE BALKAMPET

SRI LAKSHMI WOOD
MAKER

CT00W0XCG4

Verified Beneficiary Name

Transaction authorized after 20:00 HRS IST may be reflected in the account statement on the next day. Please check your account sta value date of this transaction.

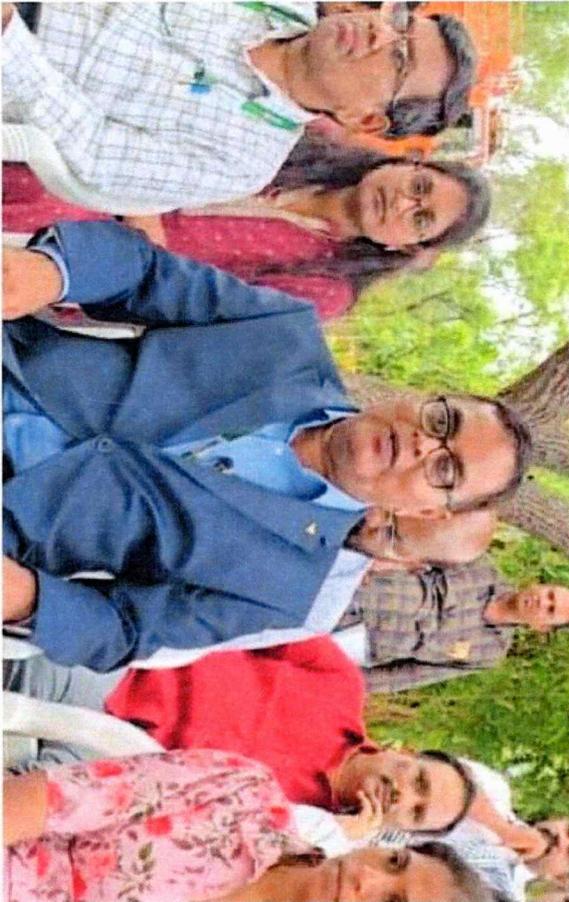
అర్ధికల్పక యూనివర్సిటీ అభివృద్ధికి వన మహాత్మ్యవ కార్యక్రమం

నేడు రాష్ట్ర ముఖ్యమంత్రి రేవంత్ రెడ్డి చేతుల మీదుగా ప్రారంభం

అవోహాలు సమ్మిర్లు వైస్ ఛాన్స్ లర్ అల్టాస్ జానయ్య

రాజేంద్రనగర్ ప్రతినిధి, జులై 06 (ప్రజా ప్రతిభ):

రాజేంద్రనగర్ అగ్రికల్చర్ యూనివర్సిటీని అన్ని విధాల అభివృద్ధి చేసేందుకే ఈ మహా వన మహాత్మ్యవ కార్యక్రమాన్ని అటవి శాఖ అధ్యర్థులలో చేపట్టినట్లు, యూనివర్సిటీ విద్యార్థులు అపోహాలు సమ్మిర్లు అని ప్రొఫెసర్ జయశంకర్ అగ్రికల్చర్ యూనివర్సిటీ వైస్ ఛాన్సులర్ అల్టాస్ జానయ్య వెల్లడించారు. ఈ వన మహాత్మ్యవ కార్యక్రమాన్ని జులై 7వ తేదీన ఉదయం రాష్ట్ర ముఖ్యమంత్రి ఎనుముల రేవంత్ రెడ్డి ముఖ్య అతిథులుగా హాజరై ప్రారంభించనున్నారు. ఈ నేపథ్యంలోనే ఈ వన మహాత్మ్యవ కార్యక్రమం 6వ తేదీని యూనివర్సిటీ అధికారులు ముందుగా ఖరారు చేశారు. కానీ ఏర్పాట్లు పూర్తి కాకపోవడంతో ఈ కార్యక్రమాన్ని ఒకరోజు వాయిదా వేసి 7వ తేదీకి మార్చడం, రాత్రికి రాత్రే యూనివర్సిటీ యందు 20 జెసిబి లతో వెళ్లను తొలగించి శుభ్రపరిచే కార్యక్రమానికి పూనుకున్నారు. దీన్ని తెలుసుకున్న యూనివర్సిటీ విద్యార్థులు శనివారం అర్ధరాత్రి అక్కడికి చేరుకొని అడ్డుకున్నారు. దీంతో ఆ ప్రాంతంలో తీవ్ర ఉద్రిక్తత వాతావరణం నెలకొని పోలీసులు విద్యార్థులను బలవంతంగా అక్కడి నుంచి పంపించారు. యూనివర్సిటీ అధికారులకు విద్యార్థులకు మధ్య కమ్యూనికేషన్ గ్యాప్ రావడంతోనే ఇలాంటి పరిస్థితి నెలకొనడంతో దీనిపై వివరణ ఇచ్చినందుకు బోలెనికల్ గార్డెన్ వద్ద యూనివర్సిటీ అధికారులు విద్యార్థులతో కలిసి ప్రెస్ మీట్ ఏర్పాటు చేసి వివరాలు వెల్లడించారు. ఈ సందర్భంగా అల్టాస్ జానయ్య మాట్లాడుతూ రాష్ట్రవ్యాప్తంగా పంటల సాగుపై రైతులకు ఆరు అంశాల్లో అవగాహన కలిగించగా వెళ్లను నాటి వాతావరణాన్ని కాపాడండి అనే నినాదంతో లక్ష ఇరవై వేల మంది రైతులకు అవగాహన కల్పించామన్నారు. యూనివర్సిటీలో ప్రయోగం జనం లేని మొక్కలను మాత్రమే తొలగించి వాటి స్థానంలో మహా వనమోత్యవ కార్యక్రమం ద్వారా పండ్ల మొక్కలు నాటే కార్యక్రమానికి పూనుకున్నామన్నారు. గత రాత్రి బోటానికల్ గార్డెన్ పరిసరాల్లో జరిగిన భారీ వృక్షాల తొలగించు చర్యలు విద్యార్థుల్లో కొన్ని అపోహలను కలిగించాయని సమ్మిర్లు అయన వివరించారు. హెచ్ఎండిఏ అధికారులు పనికి రాని వృక్షాలను తొలగించి, మంచి రకమైన



వృక్షాలను నాటే కార్యక్రమంలో చేపట్టామన్నారు. అర్ధరాత్రి జరిగే పనుల వల్ల కొన్ని మిస్ కమ్యూనికేషన్ లు ఏర్పడి విద్యార్థులు, అందోళనకు లోనయారనీ, పాత వీడియోలు సోషల్ మీడియాలో వైరల్ కావడం వల్ల అపోహాలు వృద్ధినట్లు అయన స్పష్టం చేశారు. ముఖ్యమంత్రి రేవంత్ రెడ్డి అధ్యర్థులలో జరిగే వృక్షోత్సవం రాష్ట్రంలో యూనివర్సిటీ స్థాయిలో మొదటిసారిగా జరుగుతుందన్నారు. 150 ఎకరాల విస్తీర్ణంలో వృక్షాలు నాటేందుకు ఏర్పాట్లు పూర్తి కాగా, ఇది విద్యార్థుల పర్యావరణ చైతన్యానికి పెద్ద ఘంటలు తొక్కి కార్యక్రమమని వైస్ ఛాన్సులర్ వివరించారు. హెచ్ఎండిఏ వారు నిపుణులతో వచ్చి ఏ చెట్లను తొలగించాలి ఏ చెట్లను ఉంచాలని సర్వే చేపట్టం జరిగిందన్నారు. 3000 సుబాబుల్ని 550 యువ లిప్టస్ చెట్లతో పాటు కొన్ని తుమ్మ చెట్లు పనికిరాని పిచ్చి మొక్కలను తొలగించి వాటి స్థానంలో కొత్త మొక్కలను నాటుతున్నామన్నారు. రాబోయే రోజుల్లో డిగ్రీ కోర్సుల ఏర్పాటు, విద్యా అభివృద్ధికి చర్యలు తీసుకోవడం మా బాధ్యత అన్నారు. ఈ కార్యక్రమంలో పలువురు ప్రొఫెసర్లు, అసిస్టెంట్ ప్రొఫెసర్లు, విద్యార్థులు పాల్గొన్నారు.

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ఆంధ్రజ్యోతి

వన మహోత్సవాన్ని విజయవంతం చేయాలి



ఏర్పాట్లను పరిశీలిస్తున్న ఎమ్మెల్యే ప్రకాష్ గౌడ్

రాజేంద్రవగర్, జూలై 6(ఆంధ్రజ్యోతి): రాజేంద్రవగర్లోని ప్రొఫెసర్ జయశంకర్ తెలంగాణ వ్యవసాయ విశ్వవిద్యాలయంలో సోమవారం ఉదయం జరుగనున్న వన మహోత్సవం కార్యక్రమాన్ని విజయవంతం చేయాలని రాజేంద్ర వగర్ ఎమ్మెల్యే ప్రకాష్ గౌడ్ కోరారు. వన మహోత్సవం కార్యక్రమాన్ని ముఖ్య మంత్రి రేవంత్ రెడ్డి రాజేంద్రవగర్ నుంచి ప్రారంభించడం సంతోషకరమన్నారు. కార్యక్రమ ఏర్పాట్లను ఆదివారం ఆయన ప్రొఫెసర్ జయశంకర్ వ్యవసాయ విశ్వవిద్యాలయం వైస్ ఛాన్సలర్ ప్రొఫెసర్ అల్లాస్ జానయ్య ఫోలీను ఉన్నతాధి కారులు, అటవీ శాఖ అధికారులు, రెవెన్యూ అధికారులతో కలిసి పర్యవేక్షించారు. కాంగ్రెస్ నాయకులు, కార్యకర్తలు హాజరు కావాలన్నారు.

Date 7-7-2025

ఈనాడు

అగ్రివల్వటీలో జీవవైవిధ్య పార్కు!

● 63 ఎకరాల్లో ఏర్పాటు

● నేడు ప్రకటించనున్న సీఎం రేవంత్ రెడ్డి

ఈనాడు, హైదరాబాద్: పర్యావరణ, పరిశోధన, ఆవిష్కరణలకు ఊత మిచ్చేలా హైదరాబాద్ రాజేంద్రవగర్లోని వ్యవసాయ విశ్వవిద్యాలయం ప్రాంగణంలో 63 ఎకరాల్లో వ్యవసాయ జీవవైవిధ్య (అగ్రి బయోడైవర్సిటీ) పార్కు ఏర్పాటు కానుంది. సోమవారం వర్షిటీలో వనమహోత్సవ ప్రారంభోత్సవం సందర్భంగా ముఖ్యమంత్రి రేవంత్ రెడ్డి ఈ నిర్ణయాన్ని ప్రకటించనున్నారు. వ్యవసాయంలో వస్తున్న ఆధునిక సాంకేతికతలకు అనుగుణంగా నూతన పరిశోధనల కోసం వర్షిటీ ఈ పార్కు ప్రతిపాదనలు సిద్ధం చేసింది. ఇందులో వెదురు, ఈత పనాలతో పాటు అరుదైన 100 రకాల చెట్లను పెంచుతారు. వివిధ బయోటెక్నాలజీ ప్రయోగశాలలు, పాలిహౌస్ లు, గ్రీన్ హౌస్ లు, టిష్యూ కల్చర్ బయోఇన్ వర్మేటిక్స్, బయోప్రూయల్ పరిశోధనల కోసం సౌకర్యాలు ఉంటాయి. బయోటెక్ పేనిషింగ్ స్కూల్ ను నిర్వహిస్తారు. పరిశోధకులు, వ్యవస్థాపకులు, పరిశ్రమల భాగస్వాములు కలిసి పనిచేయడానికి అవకాశాలు ఉంటాయి. రాష్ట్రానికి తలమానికంగా నిలిచేలా అగ్రి బయోడైవర్సిటీ పార్కును ఏర్పాటుచేస్తామని వర్షిటీ ఉపకులపతి అల్లాస్ జానయ్య తెలిపారు.

నేడు మొక్కలు నాటనున్న సీఎం, మంత్రులు

వ్యవసాయ విశ్వవిద్యాలయంలో ముఖ్యమంత్రి రేవంత్ రెడ్డి, మంత్రులు సోమవారం మొక్కలు నాటి వన మహోత్సవాన్ని ప్రారంభించనున్నారు. వర్షిటీలోని బొటానికల్ గార్డెన్ లో సీఎం కార్యక్రమానికి అనుగుణంగా ఏర్పాట్లు చేశారు. వీసీ అల్లాస్ జానయ్య ఆదివారం ఈ ఏర్పాట్లను పరిశీలించారు. సీఎం కార్యక్రమంతో, వర్షిటీలో 3 ఎకరాల్లో ఉన్న బొటానికల్ గార్డెన్ పునరుద్ధరణ పనులు చేపడుతున్నట్లు వెల్లడించారు.

శనివారం అర్ధరాత్రి వర్షిటీలోని బొటానికల్ గార్డెన్ ప్రాంతానికి జేసీబీలు రాగా విద్యార్థులు వాటిని అడ్డుకోవడంతో ఉద్రిక్తత ఏర్పడింది. అయితే ఆ స్థలంలో దళాల్ల క్రితం నాటిన సుబాబుల్, యూకలిప్టస్ చెట్లను వేలం చేశామని, వాటిని గత నెల లోజులుగా తొలగిస్తున్నారని, అందుకే జేసీబీలు వచ్చాయని వీసీ జానయ్య చెప్పడంతో ఉద్రిక్తత నద్దుమణిగింది.

Date 7/7/2025

ఆంధ్రవైభవ

వ్యవసాయ వర్షిలో ఉద్రిక్తత..!

● బొటానికల్ గార్డెన్ లో చెట్లు తొలగిస్తున్నారని ప్రచారం

● అదంతా అసత్య ప్రచారమన్న వీసీ అల్లాస్ జానయ్య

● యూనివర్సిటీ బొటానికల్ గార్డెన్ లో...

కలుపు, పిచ్చి మొక్కలను తొలగిస్తున్నామని వివరణ



హైదరాబాద్, ఆంధ్రప్రభ : రాజేంద్రనగర్ లోని వ్యవసాయ యూనివర్సిటీలో ఉద్రిక్తత చోటు చేసుకుంది. యూనివర్సిటీ బొటానికల్ గార్డెన్ లోని భారీ వృక్షాలను దాదాపు 20 జేసీటీలతో తొలగిస్తున్నట్లు శనివారం అధికారి ప్రచారం జరిగింది. సోమవారం సీఎం రేవంత్ రెడ్డి చేతుల మీదుగా ప్రారంభమైన వన మహోత్సవం కార్యక్రమ ఏర్పాట్ల కోసమే యూనివర్సిటీ అధికారులు

20 ఎకరాల్లో చెట్లను తొలగించి చదును చేశారని ప్రచారం విస్తృతంగా సాగింది. అయితే ఈ పరిణామంపై జయశంకర్ వ్యవసాయ విశ్వవిద్యాలయం వైస్ చాన్సలర్ జానయ్య స్పందించారు. ఆరోపణలు ఎదుర్కొంటున్న యూనివర్సిటీ బొటానికల్ గార్డెన్ ఆవరణలోనే ఆదివారం ఆయన విలేజరులతో మాట్లాడారు. యూనివర్సిటీలో సోమవారం జరిగే వన మహోత్సవ కార్యక్రమంపై కొందరు అసత్యాలను, అవాస్తవాలను కొన్ని సోషల్ మీడియాల్లో వేడిగా ప్రచారం చేస్తున్నారని విమర్శించారు. ఇవి పూర్తిగా అవాస్తవమని, ఇలాంటి అసత్యాల ప్రచార ప్రభావానికి ఎవరూ లోనుకొవద్దని విజ్ఞప్తి చేశారు. యూనివర్సిటీలో ఒకప్పుడు ఎంతో వైభవంగా ఉన్న బొటానికల్ గార్డెన్ గత 15 ఏళ్ల నుంచి నిరాదరణకు గురికావడంతో సుబాబుల్, యూకలిప్టస్ వంటి వాతావరణంపై దుష్ప్రభావం చూపే చెట్లు పెరిగిపోయాయని, దాంతో గార్డెన్ ను మూసివేశామన్నారు. ఆ ప్రాంతంలో ఉన్న సుబాబుల్, యూకలిప్టస్ చెట్లను పూర్తిగా తొలగించి వాటి స్థానంలో ప్రయోజనకరమైన సాంప్రదాయ పండ్ల మొక్కలను, ఇతర అటవీ జాతి మొక్కలను నాటి పెంచే కార్యక్రమాన్ని పెంపొందించే పనులు చేపట్టామని తెలిపారు. ఈ కార్యక్రమంలో భాగంగానే సుబాబుల్, యూకలిప్టస్ చెట్లను తొలగించే పనులను చేపట్టామని స్పష్టం చేశారు. అదేవిధంగా.. వ్యవసాయ విశ్వ విద్యాలయంలోని విద్యార్థుల వసతి గృహాల్లో పోలీసులను మోహరించలేదని చెప్పారు. విద్యార్థులు, ఉద్యోగులు ప్రశాంతంగా తమ రోజువారీ పనులు చేసుకుంటున్నారని వివరించారు. సోమవారం సీఎం రేవంత్ రెడ్డి చేతుల మీదుగా వనమహోత్సవం ప్రారంభం కానున్న నేపథ్యంలో భద్రతా ఏర్పాట్లలో భాగంగానే పోలీసులు తమ సాధారణ విధులు నిర్వహిస్తున్నారని వీసీ వివరించారు. ఇప్పటికైనా అసత్య ప్రచారంతో వ్యవసాయ విశ్వ విద్యాలయంలో నెలకొన్న ప్రశాంత వాతావరణాన్ని పాడుచేయొద్దని కోరారు. కాగా... తెలంగాణ ప్రభుత్వం ప్రతిష్టాత్మకంగా నిర్వహించే తలపెట్టిన వన మహోత్సవం కార్యక్రమంలో ప్రొఫెసర్ జయశంకర్ వ్యవసాయ విశ్వవిద్యాలయంలో సోమవారం ముఖ్యమంత్రి రేవంత్ రెడ్డి పాల్గొని మొక్కలు నాటనున్నారు. అటవీ శాఖ ఆధ్వర్యంలో నిర్వహిస్తున్న ఈ కార్యక్రమంలో వ్యవసాయ విశ్వవిద్యాలయం విద్యార్థులతోపాటు ప్రకృతి ప్రేమికులు, వాలంటీర్లు, స్థానిక ప్రజలు పెద్ద ఎత్తున పాల్గొననున్నారు. అయితే ప్రస్తుతం లాంటానా, ప్యాన్ రీయం, ప్రోసోపిన్ జూలిఫ్లొరా వంటి కలుపు మొక్కలతో యూనివర్సిటీ ప్రాంగణం నిడిపోయింది. వీటికి తోడు యూకలిప్టస్, సుబాబుల్ వంటి విదేశీ జాతుల మొక్కలు వివరంగా పెరిగిపోయాయి. ఈ కలుపు మొక్కలు, విదేశీ జాతులను తొలగించి వనమహోత్సవంలో కొత్తగా విలువైన మొక్కలను నాటడానికి స్థలం సిద్ధం చేస్తున్నారు. ప్రస్తుతం యూకలిప్టస్, సుబాబుల్ తోనిండి ఉన్న సుమారు 150 ఎకరాలను వన మహోత్సవంలో భాగంగా విలువైన కలపను ఇచ్చే రకాలను నాటడానికి భారీ చేయనున్నారు. వాస్తవానికి గత నెలలోనే 150 ఎకరాల పాత స్థలాల నుంచి యూకలిప్టస్, సుబాబుల్ ను తొలగించడానికి వ్యవసాయ వర్షిటీ ఐటీసీ కంపెనీకి బిండర్లు మంజూరు చేసింది. రాబోయే కొత్త సాంప్రదాయ తెలంగాణ స్థానిక జాతుల పెంపకం కోసం స్థలాన్ని సృష్టించడానికి చెట్లను తొలగించే ప్రక్రియ కొనసాగుతోందని వైస్ చాన్సలర్ జానయ్య స్పష్టం చేస్తున్నారు.

Date 7/7/2025

PRAJA PRATHIBHA, 7th July – Page 10

Source: <http://www.prajapratibha.in/clip/83157>

Vana Mahotsav programme for the development of Agricultural University

Inauguration on the hands of State Chief Minister

Don't believe apprehensions – Vice Chancellor Aldas Janiah

Rajendranagar representative, July 06 (Prajapratibha)

The Vana Mahotsav program for the overall development of Agriculture University is going to be launched with the help of Forest Department and University students should not believe in apprehensions stated by Prof. Jayashankar Agricultural University Vice Chancellor Aldas Janiah. This Vana Mahotsav programme is going to be launched on the hands of the state Chief Minister Revanth Reddy and he will be the Chief Guest. In this context, the university authorities had earlier finalized the Vana Mahotsav program on 6th, however, as the arrangements couldn't be completed, the program was postponed to 7th. So, 20 JCBs were used to remove the trees overnight. Upon learning this, university students gathered at midnight on Saturday and blocked the way. This led to a tense atmosphere in the area and the police forcibly sent the students from there. To bridge the communication gap between the university authorities and the students, the university authorities organized a press meet with the students and press and electronic media at the Botanical Garden to explain the ongoing programme and arrangements. Speaking on the occasion, Aldas Janiah informed that university has created awareness among 1.20 lakh farmers of the state on six aspects of crop cultivation including the slogan "Plant trees and save the environment."

The unwanted plants only are removed and will be replaced with useful fruit plants through this grand Vana Mahotsav. He explained that removal of huge trees in Botanical Garden last night has created some misconceptions among the students and should not be believed. HMDA officials said they have undertaken a program to remove useless trees and plant good quality useful trees. He clarified that the students under apprehension agitated due to some miscommunications following the work done at midnight and old videos have become viral in social media. He said that the tree festival is going to be held for the first time in the University on the hands of Chief Minister Revanth Reddy. The Vice Chancellor explained that the arrangements for planting trees in the 150 acres have been completed and this will be a big step towards creating environmental awareness of students. He also informed the media that HMDA experts have conducted a detailed survey to determine trees to be removed and retained. He said that 3000 subabul trees, 550 eucalyptus trees and few Prosopis trees will be removed and new species will be planted in their place. He also told that it is our responsibility to take steps for the development of education through launching of degree courses in the coming days. Several Professors, Assistant Professors and students have participated in this program.

Andhra Jyothi 07-07-2025**Make The Vana Mahotsav successful**

Rajendranagar, July 6 (Andhra Jyothi): Rajendranagar MLA Prakash Goud has requested that the Vana Mahotsavam program to be held at Professor Jayashankar Telangana Agricultural University in Rajendranagar on Monday should be made successful. He said that it is a great pleasure that Chief Minister Revanth Reddy will inaugurate the Vana Mahotsavam program from Rajendranagar. On Sunday, the Professor Jayashankar Agricultural University Vice Chancellor Janaiah, along with senior police officers, forest department officials and revenue officials, supervised the arrangements for the program and asked Congress leaders and activists to attend.

Eenadu 07-07-25**Agri biodiversity park in Agri-varsity****Establishment in 63 acres****Announcement today by CM Revanth Reddy**

CM Revanth Reddy will announce on Monday during the inauguration of the Vanamahotsava about the establishment of a Biodiversity park in 63 acres in the premises of Agricultural University, Rajendranagar, Hyderabad, to boost environmental research and innovation. The university has prepared proposals for this park in tune with the novel research and technologies in Agriculture. In this, along with bamboo and palm trees, nearly 100 rare species of trees will be raised. Various biotechnology laboratories, polyhouses, greenhouses, tissue culture, bioinformatics, biofuel research facilities will be created. A biotech finishing school will be organized. There will be opportunities for researchers, entrepreneurs, and industry partners to work together. University Vice-Chancellor Aldas Janaiah said that the Agri Biodiversity Park once established will become a flagship park for the state.

CM and Ministers to plant saplings today.

CM Revanth Reddy and Ministers will start the Vana Mahotsav programme by planting saplings at the Agricultural University on Monday. Arrangements have been made in accordance with the CM's program at the Botanical Garden in the university. VC Aldar Janaiah inspected the arrangements on Sunday. He also stated that 3 acres area in Botanical Garden in the university is being carried out as a part of it's rejuvenation. Tension arose when JCBs arrived at the Botanical Garden area of the university at midnight on Saturday and students blocked them. However, the tension subsided when VC Janaiah said that the only subabul and eucalyptus trees planted few decades ago in that place were auctioned and that they are being removed for the past month, with the help of JCBs.

Andhra Prabha

Tension in the Agricultural University

Propaganda about razing of trees in Botanical garden

That is all false propaganda – VC Aldas Janaiah

In University Botanical garden.....

Removing only weeds, unwanted plants

Hyderabad, Andhra Prabha

Tension in in Agricultural University, Rajendranagar. There was a campaign that big trees are being removed during midnight with 20 jcs in the Botanical Garden. The campaign was carried out openly that the university authorities had removed trees in 20 acres and levelled as a part of preparations for the Vana Mahotsavam program that is going to be launched by Revanth Reddy on Monday. However, Jayashankar Agricultural University Vice Chancellor Janaiah responded on this. On Sunday, he spoke to the print and electronic media in the premises of the university's Botanical Garden on these allegations. He criticized that some people are spreading lies and rumours about the Vana Mahotsav program to be held at the university on Monday through some social media platforms. He said that these are completely untrue and appealed that to no one to be influenced by such false propaganda. The Botanical Garden, which was once a magnificent place in the university, has been neglected for the last 15 years and trees like Subabul and Eucalyptus have grown that have a negative impact on the environment, so the garden has been closed. He said that the HMDA has undertaken a program to completely remove the Subabul and Eucalyptus trees in the area and plant beneficial traditional fruit trees and other forest species in their place. He clarified that the work of removing the Subabul eucalyptus trees has been undertaken as part of this program. Similarly, he said that the police have not been deployed in the student hostels of the Agricultural University. He explained that the students and employees are attending their duties daily peacefully. The VC explained that the police are carrying out their normal duties as part of the security arrangements in the backdrop of the Vana Mahotsavam to be inaugurated by CM Revanth Reddy on Monday. He asked that the peaceful atmosphere prevailing in the Agricultural University should not be spoiled by false propaganda. Meanwhile, Chief Minister Revanth Reddy will participate in the prestigious Vanamahotsavam program organized by the Telangana government on Monday and plant saplings at Professor Jayashankar Agricultural University. In this program organized under the auspices of the Forest Department, students of the Agricultural University, nature lovers, volunteers and local people will participate in large numbers. However, currently the university campus is filled with weeds like Lantana, Parthenium, *Prosopis juliflora*. In addition to these, exotic species like Eucalyptus and Subabul have grown exponentially. These weeds are being removed and space is being prepared for planting new valuable plants in the Vana Mahotsavam. Approximately 150 acres, which are currently filled with Eucalyptus and Subabul, will be cleared for planting valuable timber varieties as part of the Vana Mahotsavam. In fact, last month alone, the Agricultural University had sanctioned tenders to the Laxmi wood suppliers company to remove eucalyptus and Subabul from 150 acres of old land. Vice Chancellor Janiya clarifies that the process of removing trees to acquire space for the upcoming new traditional Telangana indigenous species cultivation will continue.

Tension at PJTAU over felling of trees for 'Vana Mahotsavam'

Vice Chancellor says the university is clearing invasive weeds to plant native timber, wild fruit, wild flower bearing tree species and other bamboo varieties

The Hindu Bureau
HYDERABAD

Tension prevailed on the Prof. Jayashankar Telangana Agriculture University (PJTAU) campus around midnight on Saturday, as students alleged clearing of several acres using earthmovers.

The student-shot videos, with their voice and descriptions, circulated on social media showed the clearing of land near the botanical garden on the campus. They alleged that the native plant biodiversity was being removed, reportedly for the 'Vana Mahotsavam' or tree-planting festival of the State government.

Chief Minister A. Revanth Reddy along with other Ministers, it was said, will participate in the programme to be held on Monday. As reports of alleged tree axing and clear-



Over 150 acres of subabul and eucalyptus trees were removed.

ing of vegetation began to be circuated, PJTAU Vice Chancellor Aldas Janaiah, confirming Mr. Reddy's participation, released a clarification on the ongoing works. In the note, he said that the campus is filled with invasive weeds such as Lantana, parthenium and Prosopis juliflora or sarkar thumma, besides profuse growth of eucalyptus, subabul - together

leaving no space for native tree species.

"Around 30 native timber, wild fruit, and wild-flower-bearing tree species and other bamboo varieties are being planted to revive the botanical garden," the note said.

Additionally, "About 150 acres with old eucalyptus and subabul will also be removed to make space for valuable timber-yielding

varieties. The work has already begun, and ITC Limited, as per the tender awarded, will go on till next month," he added.

As per the survey and enumeration of trees carried out by Hyderabad Metropolitan Development Authority-Urban Forestry wing in January 2025, the campus was divided into four blocks and it suggested the removal of 3,521 trees with intimation to the DFO, 114 trees to be removed with permission of Forest Department, and to retain 869 trees. Of them, 521 are eucalyptus trees and 3000 are subabul trees.

The students who opposed the midnight works and seen in the exchange with the police, post clarifications from the university and the officials on Sunday, said they welcome the decision to improve the botanical garden as a 'natural resource unit'.

The hindu 7/7/2025'

Agri varsity for local trees in place of non-native species

DC CORRESPONDENT
HYDERABAD, JULY 6

The Professor Jayashankar Telangana Agricultural University (PJTGAU), Rajendranagar, has defended the removal of hundreds of trees from its campus, stating that the operation was part of a scientifically planned ecological revival initiative to remove non-native water-consuming trees and replacing them with local species, and not an arbitrary felling.

The clarification came after students staged protests late on Saturday night when large portions of the land were cleared under police protection.

Vice Chancellor Prof. Aldas Janaiah said the trees being removed, mostly eucalyptus and subabul, had long been damaging the campus ecosystem by depleting groundwater and degrading soil. "These are not native trees. Their removal was approved by the university in May through a formal auction process. The ini-

● Vice Chancellor Prof. Aldas Janaiah said the trees being removed, mostly eucalyptus and subabul, had long been damaging the campus ecosystem by depleting groundwater and degrading soil.

tiative is based on long-term sustainability goals," he said, urging the public and environmental groups not to be misled by "false social media posts".

Despite this, students at the university accused the authorities of uprooting trees under the guise of a green initiative.

According to them, nearly 20 acres were cleared on Saturday night using JCBs. Around midnight, hostel gates were locked and police were deployed to prevent students from intervening, they said.

Videos purportedly showing students confronting police and pointing to the use of heavy machinery went viral on social media, drawing criticism a-

ad of the Chief Minister's visit for Vana Mahotsavam on Monday.

Protests continued on Sunday, with students attempting to meet officials and police preventing them from approaching the Vice Chancellor's residence. The students demanded an immediate halt to the work.

The university in a statement said that the Botanical Garden and surrounding areas had been neglected for over 15 years and overtaken by invasive weeds such as lantana, parthenium and prosopis juliflora (sarkar thumma), along with eucalyptus and subabul plantations from earlier decades. These species, it said, were choking native biodiversity and needed to be removed before any meaningful greening could take place.

As part of restoration, around 150 acres are being cleared to introduce nearly 30 traditional species native to Telangana, including wild fruits, flowering varieties, timber species, and bamboo.

Deccan Chronicle 7/7/2025

Vana Mahotsavam 2025 launched to plant 18 crore saplings in Telangana this year

Telangana CM Revanth assures 60 Assembly seats to women in next election

Updated - July 07, 2025 01:48 pm IST - HYDERABAD



R. RAVIKANTH REDDY



Telangana Chief Minister A. Revanth Reddy and Forest Minister Konda Surekha pouring soil around a sapling planted as a part of *Vana Mahotsavam 2025* launched by the State Government at the Prof Jayashankar Telangana Agricultural University in Hyderabad (July 7, 2025) | Photo Credit: BY ARRANGEMENT

Telangana Chief Minister A. Revanth Reddy reaffirmed his government's strong commitment to women empowerment and environmental protection as he launched the *Vana Mahotsavam 2025* campaign at the Professor Jayashankar Telangana Agricultural University (PJTU) campus in Hyderabad on Monday (July 7, 2025).

The ambitious green initiative aims to plant 18 crore saplings across the State this year, he said while echoing Prime Minister Narendra Modi's recent appeal to citizens to plant a sapling in the name of their mother. He urged women, especially mothers, to plant trees in their children's names as well. "If we nurture trees like our

own children, Telangana will become a complete Green Zone. Nature will protect us if we take care of it," he said.

60 Assembly tickets to women

Referring to his government's commitment towards women empowerment, he assured that the Congress party would allocate 60 Assembly tickets to women candidates in the next elections. His assurance comes in the wake of reports that the Women's Reservation Bill will be implemented in legislative bodies by the next election cycle providing 33% seats to them.

